DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 22/81-ALC2/2019 DATED 19.02.2020

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 22/81 of Norms Committee-II for the year 2019-20 held on 19.02.2020under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K. S. Sodhi, AD (ME)	MSME
2.	Shri A. K. Mishra, AIA	MoS
3.	Sushil Jangid, Scientist	MeitY
4.	Shri Shaish Kumar, (TEC-1)	Consultant
5.	Shri V.C. Agarwal, (TEC-3)	Consultant
6.	Shri S. K. Bhatnagar,	Consultant
In attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT

i. Minutes of Meeting No. 20/81 held on 08.01.2020 were circulated among all the members of the Committee on 27.01.2020. On receipt of comments, the minutes were finalised and uploaded on DGFT's website on 03.02.2020. The said minutes are unanimously approved.

Minutes of the cases discussed in the meeting are as under:

MEETING NUMBER: 22/81-ALC2/2019 **MEETING DATE:** 19.02.2020

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Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

1	**Case No.:311/14/81-ALC2/2018**	Party Name: MERSEN INDIA PVT LTD	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01029/AM19/	RLA File :07/24/040/00087/AM16/	Lic.No/Date:0710108424 25.06.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

2	**Case No.:25/14/81-ALC2/2018**	Party Name: SHERA ENERGY PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00743/AM19/	RLA File :13/24/040/00002/AM16/	Lic.No/Date:1310047931 17.07.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

3	**Case No.:312/14/81-ALC2/2018**	Party Name: SAKAR INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01030/AM19/	RLA File :08/24/040/00110/AM16/	Lic.No/Date:0810135708 21.07.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

4	**Case No.:313/14/81-ALC2/2018**	Party Name: SAKAR INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01031/AM19/	RLA File :08/24/040/00108/AM16/	Lic.No/Date:0810135709 21.07.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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	Case No.:317/14/81-ALC2/2018	Party Name: VOLEX INTERCONNECT (INDIA) PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01035/AM19/	RLA File :04/24/040/00112/AM16/	Lic.No/Date:0410160894 10.08.2015	Deferred
5	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:318/14/81-ALC2/2018	Party Name: GOLDSTONE INFRATECH LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01036/AM19/	RLA File :09/24/040/00279/AM16/	Lic.No/Date:0910062464 11.08.2015	Deferred
6	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 27.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

	Case No.:322/14/81-ALC2/2018	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01040/AM19/	RLA File :04/24/040/00113/AM16/	Lic.No/Date:0410160911 13.08.2015	Deferred
7	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:46/14/81-ALC2/2018	Party Name: SHERA METAL PVT.LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00764/AM19/	RLA File :13/24/040/00019/AM16/	Lic.No/Date:1310047951 14.08.2015	Deferred
8	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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9	**Case No.:323/14/81-ALC2/2018**	Party Name: TRAFOMEC INDIA PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01041/AM19/	RLA File :07/24/040/00190/AM16/	Lic.No/Date:0710108750 21.09.2015	Deferred

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 13.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

10	**Case No.:34/14/81-ALC2/2018**	Party Name: ARFIN INDIA LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00752/AM19/	RLA File :08/24/040/00218/AM16/	Lic.No/Date:0810136182 06.10.2015	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

11	**Case No.:336/14/81-ALC2/2018**	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01054/AM19	RLA File :07/24/040/00278/AM16/	Lic.No/Date:0710109150 09.12.2015	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 19.02.2020 given by Consultant (TEC-1) as under:

ITCHS Code	Import Item	Recommended Quantity
39100010	Silocone Resins Phenol 602D (FM 4005D Green)	**As applied** with 'Nil' wastage

Note: The words "made out of Silicone Resin" may be added in the description of export item.

RA concerned may take suitable consequential action accordingly.

12	**Case No.:76/14/81-ALC2/2018**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00794/AM19/	RLA File :10/24/040/00090/AM16/	Lic.No/Date:1010059350 30.12.2015	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY for examination of the case on 20.08.2019 followed by an I.D. reminder on 17.12.2019. However, the representative of MeitY informed in meeting that the case is under examination. Hence, the Committee decided to wait for comments.
The case stands deferred.

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	Case No.:9/14/81-ALC2/2018	Party Name: JSONS FOUNDRY PVT LTD	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00727/AM19/	RLA File :31/83/040/00141/AM16/	Lic.No/Date:3110065856 08.01.2016	Deferred
13	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:353/14/81-ALC2/2018	Party Name: POWER CONTROL EQUIPMENTS	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01071/AM19/	RLA File :07/24/040/00359/AM16/	Lic.No/Date:0710109325 29.01.2016	Deferred
14	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:354/14/81-ALC2/2018	Party Name: POWER CONTROL EQUIPMENTS	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01072/AM19/	RLA File :07/24/040/00364/AM16/	Lic.No/Date:0710109326 29.01.2016	Deferred
15	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:355/14/81-ALC2/2018	Party Name: KRISAM AUTOMATION PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01073/AM19/	RLA File :07/24/040/00369/AM16/	Lic.No/Date:0710109343 03.02.2016	Deferred
16	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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17	**Case No.:344/14/81-ALC2/2018**	Party Name: DC AUTO PARTS PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01062/AM19/	RLA File :07/24/040/00313/AM16/	Lic.No/Date:0710109432 23.02.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

18	**Case No.:359/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01077/AM19/	RLA File :07/24/040/00409/AM16/	Lic.No/Date:0710109555 22.03.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 27.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

19	**Case No.:11/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00729/AM19/	RLA File :37/24/040/00009/AM16/	Lic.No/Date:3710002634 04.05.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

20	**Case No.:12/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00730/AM19/	RLA File :37/24/040/00011/AM16/	Lic.No/Date:3710002636 04.05.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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	Case No.:13/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00731/AM19/	RLA File :37/24/040/00012/AM16/	Lic.No/Date:3710002637 04.05.2016	Deferred
21	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:14/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00732/AM19/	RLA File :37/24/040/00013/AM16/	Lic.No/Date:3710002638 04.05.2016	Deferred
22	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:15/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00733/AM19/	RLA File :37/24/040/00014/AM16/	Lic.No/Date:3710002639 04.05.2016	Deferred
23	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:17/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00735/AM19/	RLA File :37/24/040/00008/AM16/	Lic.No/Date:3710002642 23.05.2016	Deferred
24	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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25	**Case No.:19/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00737/AM19/	RLA File :07/24/040/00047/AM17/	Lic.No/Date:0710109940 14.06.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 27.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

26	**Case No.:42/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00760/AM19/	RLA File :07/24/040/00134/AM17/	Lic.No/Date:0710110268 17.08.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 27.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

27	**Case No.:150/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00868/AM19/	RLA File :07/24/040/00176/AM17/	Lic.No/Date:0710110362 02.09.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 27.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

28	**Case No.:151/14/81-ALC2/2018**	Party Name: LDSQUARE TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00869/AM19/	RLA File :07/24/040/00177/AM17/	Lic.No/Date:0710110363 02.09.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

29	**Case No.:172/14/81-ALC2/2018**	Party Name: GAYATRI BATTERIES PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File	RLA File	Lic.No/Date:0710110561	Deferred

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:01/81/050/00890/AM19/	:07/24/040/00221/AM17/	24.10.2016	

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

30	**Case No.:33/14/81-ALC2/2018**	Party Name: DIANA METALS	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00751/AM19/	RLA File :04/24/040/00136/AM17/	Lic.No/Date:0410162477 08.11.2016	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

31	**Case No.:184/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00902/AM19/	RLA File :07/24/040/00238/AM17/	Lic.No/Date:0710110630 09.11.2016	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 27.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply.

The case stands deferred.

32	**Case No.:193/14/81-ALC2/2018**	Party Name: SUNSHINE EXTRUSIONS INDIA P. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00911/AM19/	RLA File :07/24/040/00258/AM17/	Lic.No/Date:0710110703 29.11.2016	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

33	**Case No.:131/14/81-ALC2/2018**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00849/AM19/	RLA File :10/24/040/00084/AM17/	Lic.No/Date:1010059668 19.12.2016	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application

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	was sent to MeitY for examination of the case on 20.08.2019 followed by an I.D. reminder on 17.12.2019. However, the representative of MeitY informed in meeting that the case is under examination. Hence, the Committee decided to wait for comments. The case stands deferred.			

34	**Case No.:345/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01063/AM19/	RLA File :07/24/040/00313/AM17/	Lic.No/Date:0710110836 23.12.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 27.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

35	**Case No.:347/14/81-ALC2/2018**	Party Name: TRAFOMEC INDIA PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01065/AM19/	RLA File :07/24/040/00329/AM17/	Lic.No/Date:0710110958 12.01.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 13.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

36	**Case No.:107/14/81-ALC2/2018**	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00825/AM19/	RLA File :34/24/040/00273/AM17/	Lic.No/Date:3410042905 01.02.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

37	**Case No.:349/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01067/AM19/	RLA File :07/24/040/00315/AM17/	Lic.No/Date:0710111078 06.02.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 27.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

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38	**Case No.:357/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01075/AM19/	RLA File :07/24/040/00383/AM17/	Lic.No/Date:0710111264 09.03.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 27.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

39	**Case No.:44/14/81-ALC2/2018**	Party Name: VELOX AUTOMATION PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00762/AM19/	RLA File :52/24/040/00085/AM17/	Lic.No/Date:5210042215 15.03.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

40	**Case No.:115/14/81-ALC2/2018**	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00833/AM19/	RLA File :34/24/040/00378/AM17/	Lic.No/Date:3410043081 30.03.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

41	**Case No.:48/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00766/AM19/	RLA File :07/24/040/00016/AM18/	Lic.No/Date:0710111502 28.04.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 27.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

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	Case No.:138/14/81-ALC2/2018	Party Name: CHANDAN STEEL LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00856/AM19/	RLA File :03/94/040/00092/AM18/	Lic.No/Date:0310813188 11.05.2017	Approved

42 **Decision:** The Committee considered the case as per agenda and noted that a copy of application was again sent to MoS on 17.12.2019 for examination of the case. However, the matter was deliberated in the meeting as no comments are being furnished by MoS and the authorization pertains to May, 2017. The Committee deliberated and decided to fix the ad-hoc norms on the recommendation of Consultant (SKB) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72042190	Stainless Steel Melting Scrap Grade - 304 Raw Material	3985 MT
2	72042190	Stainless Steel Melting Scrap Grade - 316 Raw Material	1315 MT
3	69021090	Consumables Refractory. (i) Relevant Shaped Refractory (Bricks) Consumables	100 MT
4	38160000	(ii) Relevant Monolithic Refractory (Ramming Mass) Consumables	20 MT
5	69021090	iii) Relevant Special Refractory (Shrouds, Mono Block Stopper, Nozzles, Slide Gate refractory, Porous Plug, Zircon Nozzles &Tundish Nozzle) Consumables	5 MT

RA concerned may take suitable consequential action accordingly.

	Case No.:55/14/81-ALC2/2018	Party Name: ABB INDIA LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
43	HQ File :01/81/050/00773/AM19/	RLA File :07/24/040/00081/AM18/	Lic.No/Date:0710111752 14.06.2017	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 28.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.
The case stands deferred.

	Case No.:68/14/81-ALC2/2018	Party Name: SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00786/AM19/	RLA File :07/24/040/00002/AM18/	Lic.No/Date:0710111807 22.06.2017	Deferred

44 **Decision:** The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** to explain the case before Norms Committee along with following information as per advice of Consultant (SKB):

1. Justification for higher wastage, which is in the range of 77-93% on item of import.
2. Reasons for indicating Aluminium Rods and profiles in the items of export while items of import are only plate and tube.
3. Process chart for manufacture of export product and wastage at different stages of operation.
4. What is the composition of Aluminium Alloy, indicating in the item of import?

The case stands deferred.

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	Case No.:62/14/81-ALC2/2018	Party Name: D.V. INTERNATIONAL	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00780/AM19/	RLA File :05/23/040/00183/AM18/	Lic.No/Date:0510403617 08.08.2017	Deferred
45	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:63/14/81-ALC2/2018	Party Name: R. K. STEEL MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00781/AM19/	RLA File :04/24/040/00101/AM18/	Lic.No/Date:0410163442 18.08.2017	Deferred
46	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:244/14/81-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00962/AM19/	RLA File :07/21/040/00316/AM18/	Lic.No/Date:0710112108 07.09.2017	Deferred
47	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 27.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

	Case No.:66/14/81-ALC2/2018	Party Name: KIRAN UDYOG	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00784/AM19/	RLA File :09/24/040/00321/AM18/	Lic.No/Date:0910065531 05.10.2017	Deferred
48	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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49	**Case No.:67/14/81-ALC2/2018**	Party Name: KIRAN UDYOG	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00785/AM19/	RLA File :09/24/040/00320/AM18/	Lic.No/Date:0910065532 05.10.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

50	**Case No.:152/14/81-ALC2/2018**	Party Name: SAPA EXTRUSION INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00870/AM19/	RLA File :07/24/040/00182/AM18/	Lic.No/Date:0710112266 12.10.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

51	**Case No.:148/14/81-ALC2/2018**	Party Name: DC AUTO PARTS PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00866/AM19/	RLA File :07/24/040/00168/AM18/	Lic.No/Date:0710112309 26.10.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

52	**Case No.:183/14/81-ALC2/2018**	Party Name: ABB INDIA LIMITED.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00901/AM19/	RLA File :07/24/040/00231/AM18/	Lic.No/Date:0710112554 19.12.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 14.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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	Case No.:104/14/81-ALC2/2018	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00822/AM19/	RLA File :34/24/040/00229/AM18/	Lic.No/Date:3410043767 01.01.2018	Deferred
53	**Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 26.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

	Case No.:195/14/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00913/AM19/	RLA File :07/24/040/00257/AM18/	Lic.No/Date:0710112641 04.01.2018	Deferred
54	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:216/14/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00934/AM19/	RLA File :34/24/040/00270/AM18/	Lic.No/Date:3410043787 08.01.2018	Deferred
55	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:74/14/81-ALC2/2018	Party Name: SAKAR INDUSTRIES PVT LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00792/AM19/	RLA File :08/24/040/00231/AM18/	Lic.No/Date:0810141768 12.01.2018	Deferred
56	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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57	**Case No.:373/14/81-ALC2/2018**	Party Name: ACCIONA WINDPOWER INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01091/AM19/	RLA File :07/24/040/00300/AM18/	Lic.No/Date:0710112807 09.02.2018	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-1):

1. Details of import item at Sl. No. 3 & 15 and their function.
2. Material balance (in weight terms) between import & export taking in to consideration indigenous input & wastage.
3. Detailed list of indigenous input with their weight.
4. List of components.
5. List of consumables with their value.

The case stands deferred.

58	**Case No.:364/14/81-ALC2/2018**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01082/AM19/	RLA File :07/24/040/00318/AM18/	Lic.No/Date:0710112827 14.02.2018	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.
The case stands deferred.

59	**Case No.:365/14/81-ALC2/2018**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01083/AM19/	RLA File :07/24/040/00319/AM18/	Lic.No/Date:0710112828 14.02.2018	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.
The case stands deferred.

60	**Case No.:366/14/81-ALC2/2018**	Party Name: GAYATHRI BATTERIES PVT LTD	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01084/AM19/	RLA File :07/24/040/00311/AM18/	Lic.No/Date:0710112878 26.02.2018	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

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	Case No.:73/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00281/AM19/	RLA File :34/24/040/00350/AM18/	Lic.No/Date:3410043923 27.02.2018	Deferred
61	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-1): 1. Calculation sheet & Material Balance between import & export for both the export product separately. The case stands deferred.			

	Case No.:367/14/81-ALC2/2018	Party Name: ACCIONA WINDPOWER INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01085/AM19/	RLA File :07/24/040/00337/AM18/	Lic.No/Date:0710112930 06.03.2018	Deferred
62	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-1): 1. Details of import item at Sl. No. 3 & 15 and their function. 2. Material Balance (in weight terms) between import & export taking in to consideration indigenous input & wastage. 3. Detailed list of indigenous input with their weight. 4. List of components. 5. List of consumables with their value. The case stands deferred.			

	Case No.:368/14/81-ALC2/2018	Party Name: ARMOR PLAST LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01086/AM19/	RLA File :07/24/040/00352/AM18/	Lic.No/Date:0710112982 19.03.2018	Approved

63 **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 17.02.2020 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73042390	Articles Made of Stainless Steel**Tubes**	19619.050 Foot	73069090	Stainless steel 304/.134X.0110	1.02 Kgs/Kg content in the export product
73042390	Articles Made of Stainless Steel**Tubes**	19047.620 Foot	73069090	Stainless steel 304/8G-RW	1.02 Kgs/Kg content in the export product

Note:

1. **The word "Tubes" may be added in the description of the export items.**
2. **Grade & diameter of Stainless Steel to match in import & export.**

RA concerned may take suitable consequential action accordingly.

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64	**Case No.:369/14/81-ALC2/2018**	Party Name: SAPA EXTRUSION INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01087/AM19/	RLA File :07/24/040/00316/AM18/	Lic.No/Date:0710112996 21.03.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

65	**Case No.:370/14/81-ALC2/2018**	Party Name: SAPA EXTRUSION INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01088/AM19/	RLA File :07/24/040/00315/AM18/	Lic.No/Date:0710112999 21.03.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

66	**Case No.:371/14/81-ALC2/2018**	Party Name: ADHESIVE SPECIALITIES	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01089/AM19/	RLA File :07/24/040/00351/AM18/	Lic.No/Date:0710113008 22.03.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

67	**Case No.:121/14/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00839/AM19/	RLA File :34/24/040/00017/AM19/	Lic.No/Date:3410044075 24.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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	Case No.:103/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00821/AM19/	RLA File :34/24/040/00065/AM19/	Lic.No/Date:3410044165 23.05.2018	Deferred
68	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 27.01.2020. However, the applicant vide email dated 19.02.2020 informed that they will submit the required details within two weeks. Therefore, the Committee decided to wait for the applicant's reply. The case stands deferred.			

	Case No.:92/14/81-ALC2/2018	Party Name: ABB INDIA LIMITED.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00810/AM19/	RLA File :07/24/040/00050/AM19/	Lic.No/Date:0710113375 01.06.2018	Deferred
69	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 28.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:108/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00826/AM19/	RLA File :34/24/040/00075/AM19/	Lic.No/Date:3410044263 19.06.2018	Deferred
70	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 27.01.2020. However, the applicant vide email dated 19.02.2020 informed that they will submit the required details within two weeks. Therefore, the Committee decided to wait for the applicant's reply. The case stands deferred.			

	Case No.:161/14/81-ALC2/2018	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00879/AM19/	RLA File :03/95/040/00260/AM19/	Lic.No/Date:0310821783 20.06.2018	Deferred
71	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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	Case No.:71/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00453/AM19/	RLA File :34/24/040/00117/AM19/	Lic.No/Date:3410044297 02.07.2018	Deferred
72	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 27.01.2020. However, the applicant vide email dated 19.02.2020 informed that they will submit the required details within two weeks. Therefore, the Committee decided to wait for the applicant's reply. The case stands deferred.			

	Case No.:120/14/81-ALC2/2018	Party Name: ACCIONA WINDPOWER INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00838/AM19/	RLA File :07/24/040/00099/AM19/	Lic.No/Date:0710113621 23.07.2018	Deferred
73	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 27.01.2020. However, no reply has been received yet. Hence, the Committee decided to remind the applicant. The case stands deferred.			

	Case No.:125/14/81-ALC2/2018	Party Name: VEER-O-METALS PVT.LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00843/AM19/	RLA File :07/24/040/00104/AM19/	Lic.No/Date:0710113698 07.08.2018	Approved

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Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 12.02.2020 given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85049090	Sheet Metal Components: Net content of raw materials: 1) GI Coils- 171.76 MT 2) Rivets/ Fasteners- Net To Net Basis	180.800 MT	72104900	GI Coils	Import quantity ma be allowed as 207.83 MT inclusiv of 21% wastage after 1/3rd recovery
			73182990	Rivets & Fasteners	As per GN-4

Note: The import items should be of relevant grade & thickness.

RA concerned may take suitable consequential action accordingly.

75	**Case No.:128/14/81-ALC2/2018**	Party Name: KIRAN UDYOG	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File	RLA File	Lic.No/Date:0910066574	Deferred

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:01/81/050/00846/AM19/	:09/24/040/00234/AM19/	17.08.2018	

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

76	**Case No.:144/14/81-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00862/AM19/	RLA File :11/24/040/00021/AM19/	Lic.No/Date:1110028372 03.09.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms for import items on **net to net basis under GN-4** as per written comments dated 17.02.2020 given by Consultant (TEC-3).

RA concerned may take suitable consequential action accordingly.

77	**Case No.:170/14/81-ALC2/2018**	Party Name: VEER-O-METALS PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00888/AM19/	RLA File :07/24/040/00172/AM19/	Lic.No/Date:0710113987 09.10.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 12.02.2020 given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85049090	Sheet Metal Components: Net content of raw materials: 1). GI Coils-123.12 MT 2).Rivets/ Fasteners-Net To Net Basis	129.600 MT	72104900	GI Coils	Import quantity may be allowed as 149.00 MT inclusive of 21% wastage after 1/3rd recovery
			73182990	Rivets & Fasteners	As per GN-4

Note: The import items should be of relevant grade & thickness.

RA concerned may take suitable consequential action accordingly.

78	**Case No.:171/14/81-ALC2/2018**	Party Name: VEER-O-METALS PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00889/AM19/	RLA File :07/24/040/00173/AM19/	Lic.No/Date:0710113988 09.10.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 12.02.2020 given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity

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85049090	Sheet Metal Components: Net content of raw materials 1).GI Coils-117.04 MT, 2).Rivets/ Fasteners-Net To Net Basis	123.200 MT	72104900	GI Coils	Import quantity may be allowed as 141.60 MT inclusive of 21% wastage after 1/3rd recovery
			73182990	Rivets & Fasteners	As per GN-4

Note: The import items should be of relevant grade & thickness.

RA concerned may take suitable consequential action accordingly.

79	**Case No.:245/14/81-ALC2/2018**	Party Name: BHUJ POLYMERS PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00963/AM19/	RLA File :37/24/040/00001/AM19/	Lic.No/Date:3710002714 12.10.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 26.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments.

The case stands deferred.

80	**Case No.:177/14/81-ALC2/2018**	Party Name: GOLDSTONE INFRATECH LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00895/AM19/	RLA File :09/24/040/00315/AM19/	Lic.No/Date:0910066766 25.10.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 27.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply.

The case stands deferred.

81	**Case No.:179/14/81-ALC2/2018**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00897/AM19/	RLA File :07/24/040/00190/AM19/	Lic.No/Date:0710114087 01.11.2018	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

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	Case No.:96/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00478/AM19/	RLA File :34/24/040/00249/AM19/	Lic.No/Date:3410044677 09.11.2018	Deferred
82	**Decision:** The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 followed by reminders on 01.06.2019, 14.08.2019 & 10.12.2019. However, the applicant vide email dated 19.02.2020 informed that they will submit the required details within two weeks. Therefore, the Committee decided to wait for the applicant's reply. The case stands deferred.			

	Case No.:199/14/81-ALC2/2018	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
83	HQ File :01/81/050/00917/AM19/	RLA File :03/95/040/00870/AM19/	Lic.No/Date:0310825265 28.11.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 13.01.2020 given by Consultant (SKB). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

	Case No.:200/14/81-ALC2/2018	Party Name: MAHADEVA MULTI TECH	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00918/AM19/	RLA File :07/24/040/00218/AM19/	Lic.No/Date:0710114258 12.12.2018	Deferred
84	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:297/14/81-ALC2/2018	Party Name: BOMAFA SPECIAL VALVE SOLUTIONS PVT LTD	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01015/AM19/	RLA File :08/24/040/00258/AM19/	Lic.No/Date:0810144141 20.12.2018	Deferred
85	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 23.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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86	**Case No.:215/14/81-ALC2/2018**	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00933/AM19/	RLA File :52/24/040/00070/AM19/	Lic.No/Date:5210042877 20.12.2018	Deferred
	Decision: The Committee considered the case as per. (TEC-3) on 05.12.2019 informed that case file alongwith applicant's reply has not been received it. Therefore, the Committee directed the section to refer the case file to Consultant (TEC-3) for comments immediately. The case stands deferred.			

87	**Case No.:224/14/81-ALC2/2018**	Party Name: JINDAL ALUMINIUM LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00942/AM19/	RLA File :07/24/040/00211/AM19/	Lic.No/Date:0710114342 31.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the casem was examined on file and has been referred to PC-IV for their comments before taking the case to PIC. However, no comments have been received from PC-IV. Therefore, the Committee directed to defer the case. The case stands deferred.			

88	**Case No.:225/14/81-ALC2/2018**	Party Name: TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00943/AM19/	RLA File :07/24/040/00209/AM19/	Lic.No/Date:0710114349 01.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

89	**Case No.:247/14/81-ALC2/2018**	Party Name: ARFIN INDIA LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00965/AM19/	RLA File :08/24/040/00341/AM19/	Lic.No/Date:0810144302 17.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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90	**Case No.:258/14/81-ALC2/2018**	Party Name: BHUJ POLYMERS PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00976/AM19/	RLA File :37/24/040/00004/AM19/	Lic.No/Date:3710002724 28.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 26.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.			

91	**Case No.:275/14/81-ALC2/2018**	Party Name: SCHWEITZER ENGINEERING LABORATORIES PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00993/AM19/	RLA File :05/24/040/00625/AM19/	Lic.No/Date:0510409583 05.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that MeitY has sought the following information from the applicant vide letter. No.: 17(34)/2019-IPHW dated 05.12.2019, however, the same is awaited: 1. Details of export product i.e. drawing, design etc. 2. Quantity of import item required for manufacturing one unit of export product. 3. Domestic value addition i.e. work done on import item. The case stands deferred.			

92	**Case No.:47/2/81-ALC2/2019**	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01133/AM19	RLA File : 04/24/040/00254/AM19/	Lic.No/Date:0410165234 20.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letters seeking certain information as raised by DHI was sent to the applicant on 19.09.2019 followed by reminders on 04.11.2019 & 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

93	**Case No.:49/2/81-ALC2/2019**	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01135/AM19/	RLA File :04/24/040/00259/AM19/	Lic.No/Date:0410165242 22.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and heard the applicant's representatives during personal hearing. The Committee directed to the representative to furnish following information as per advice of Consultant (TEC-1): 1. Description and weight of Export product with generic name, 2. Exact description of import products, 3. List of raw materials, components & consumables. The case stands deferred.			

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94	**Case No.:21/2/81-ALC2/2019**	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01107/AM19	RLA File :04/24/040/00253/AM19/	Lic.No/Date:0410165252 26.02.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letters seeking certain information as raised by DHI was sent to the applicant on 19.09.2019 followed by reminders on 04.11.2019 & 10.12.2019. However, no reply has been received yet. Hence, the Committee decided wait for the applicant's reply.
The case stands deferred.

95	**Case No.:55/2/81-ALC2/2019**	Party Name: SHARBIN INTERNATIONAL	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01141/AM19/	RLA File :08/24/040/00421/AM19/	Lic.No/Date:0810144740 07.03.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.:P-47011/176/2019-TSW dated 24.01.2020. (Copy enclosed).

RA concerned may take suitable consequential action accordingly.

96	**Case No.:85/2/81-ALC2/2019**	Party Name: SHIVAM IRON AND STEEL COMPANY LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01171/AM19/	RLA File :02/24/040/00190/AM19/	Lic.No/Date:0210209059 20.03.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of the representative of MoS & Consultant (SKB) as under:

Sl. No.	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
1	72023000	Ferro Silico Manganese Mn-55% to 75%, Si-12% to 18%, C-2.5% to 1.0% **(Average content of Mn – 65%)**	12500.000 MT	26020000	Manganese Ore Mn-25%-60% **(Average content of Mn – 42.5%)**	22880 MT with 10% wastage on average content of Mn in the export product
2	72021100	Ferro Manganese (Fe Mn) Mn-65% to 78%, Si-1.0% to 2.8%, C-6.0% to 8.0% **(Average content of Mn – 71.5%)**	1000.000 MT			

Note: The import entitlement has been calculated taking the average content. However, RA may determine the entitlement on actual basis at the time of redemption with 10% wastage on net content of Mn in the export product.
RA concerned may take suitable consequential action accordingly.

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97	**Case No.:24/5/81-ALC2/2019**	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00073/AM20/	RLA File :04/24/040/00283/AM19/	Lic.No/Date:0410165342 21.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and heard the applicant's representatives during personal hearing. The Committee directed to the representative to furnish following information as per advice of Consultant (TEC-1): 1. Description and weight of Export product with generic name, 2. Exact description of import products, 3. List of raw materials, components & consumables. The case stands deferred.			

98	**Case No.:90/2/81-ALC2/2019**	Party Name: JINDAL ALUMINIUM LTD	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/01176/AM19/	RLA File :07/24/040/00269/AM19/	Lic.No/Date:0710114696 22.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the case was examined on file and has been referred to PC-IV for their comments before taking the case to PIC. However, no comments have been received from PC-IV. Therefore, the Committee directed to defer the case. The case stands deferred.			

99	**Case No.:5/3/81-ALC2/2019**	Party Name: MEHTA TUBES LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00025/AM20/	RLA File :03/95/040/01269/AM19/	Lic.No/Date:0310828425 18.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

100	**Case No.:12/3/81-ALC2/2019**	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00032/AM20/	RLA File :31/83/040/00007/AM20/	Lic.No/Date:3110067393 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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Case No.:19/3/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
HQ File :01/81/050/00039/AM20/	RLA File :03/95/040/00028/AM20/	Lic.No/Date:0310828661 26.04.2019	Approved

Decision: The Committee considered the case as per agenda and decided to **fix the ad-hoc** norms on repeat basis as approved for AA No. 0310813249 dated 12.05.2017 in Meeting No. 10/81 dated 16.01.2019 as per written comments of MSME **with the condition that the applicant only imports secondary sheets/coils and export consist of SS perforated strips with perforated Pattern No. SSPS/PI-02 as under:**

101

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73182990	Stainless Steel semi finished perforated strips Grade 304 / 410 / 201 / 409 / 430 (net content of Stainless Steel Sheet / Coils 32.000 MT)	32.000 MT	72199090	Stainless Steel Secondary Sheet / Coils Grade 304 / 410 / 201 / 409 / 430 **of the same thickness**	2.55 Kgs/kg of export product after 1/3rd recovery

Note: The words "of the same thickness" may be added in the description of the import item.

RA concerned may take suitable consequential action accordingly.

Case No.:20/3/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
HQ File :01/81/050/00040/AM20/	RLA File :03/95/040/00029/AM20/	Lic.No/Date:0310828663 26.04.2019	Approved

Decision: The Committee considered the case as per agenda and decided to **fix the ad-hoc** norms on repeat basis as approved for AA No. 0310813249 dated 12.05.2017 in Meeting No. 10/81 dated 16.01.2019 as per written comments of MSME **with the condition that the applicant only imports secondary sheets/coils and export consist of SS perforated strips with perforated Pattern No. SSPS/PI-02 as under:**

102

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73182990	Stainless Steel semi finished perforated strips Grade 304 / 410 / 201 / 409 / 430 (net content of Stainless Steel Sheet / Coils 32.000 MT)	32.000 MT	72199090	Stainless Steel Secondary Sheet / Coils Grade 304 / 410 / 201 / 409 / 430 **of the same thickness**	2.55 Kgs/kg of export product after 1/3rd recovery

Note: The words "of the same thickness" may be added in the description of the import item.

RA concerned may take suitable consequential action accordingly.

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103	**Case No.:14/3/81-ALC2/2019**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00034/AM20/	RLA File :04/24/040/00012/AM20/	Lic.No/Date:0410165518 26.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

104	**Case No.:21/3/81-ALC2/2019**	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00041/AM20/	RLA File :04/24/040/00017/AM20/	Lic.No/Date:0410165523 30.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and heard the applicant's representatives during personal hearing. The Committee directed to the representative to furnish following information as per advice of Consultant (TEC-1): 1. Description and weight of Export product with generic name, 2. Exact description of import products, 3. List of raw materials, components & consumables. The case stands deferred.			

105	**Case No.:28/3/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00048/AM20/	RLA File :05/23/040/00033/AM20/	Lic.No/Date:0510410450 02.05.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 19.02.2020 given by Consultant (TEC-3) (copy enclosed). The case stands deferred.			

106	**Case No.:9/5/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00058/AM20/	RLA File :05/23/040/00055/AM20/	Lic.No/Date:0510410481 06.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 13.11.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

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107	**Case No.:10/5/81-ALC2/2019**	Party Name: CHANDA STEEL WORKS PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00059/AM20/	RLA File :05/23/040/00061/AM20/	Lic.No/Date:0510410513 08.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that the Committee constituted a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of some applicants manufacturing same/similar products. The report of study group is awaited. A decision would be taken based on the report of the study group.

The case stands deferred.

108	**Case No.:2/5/81-ALC2/2019**	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00051/AM20/	RLA File :32/24/040/00003/AM20/	Lic.No/Date:3210078951 09.05.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:

Sl. No.	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
1	78011000	Lead Ingots 99.97% Purity Min	1250.000 MT	85481020	Lead Acid Battery Scrap (As Per ISRI Code : Rains)	1.07 Kg/Kg of net content of Lead in export products
2	78019990	Lead Alloy in the form of Ingots (Lead Calcium Alloy) **(Lead = 98.5%)**	1500.000 MT			
3	78019100	Lead Alloy in the form of Ingots (Lead Antimony Alloy) **(Lead = 97.5%)**	500.000 MT			

Note:

1. **Percentage of lead in export item at Sl. No. 2 is 98.5.**
2. **Percentage of lead in export item at Sl. No. 3 is 97.5.**
3. **Average lead content in import may be stated as 53.5%s.**
4. **The applicant should import relevant item only.**
5. **Actual content of Lead should be accounted for at the time of redemption.**

RA concerned may take suitable consequential action accordingly.

109	**Case No.:21/5/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00070/AM20/	RLA File :34/24/040/00046/AM20/	Lic.No/Date:3410045142 15.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter

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	seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019 followed by reminders on 20.09.2019 & 17.12.2019. However, the applicant vide email dated 19.02.2020 informed that they will submit the required details within two weeks. Therefore, the Committee decided to wait for the applicant's reply. The case stands deferred.

110	**Case No.:22/5/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00071/AM20/	RLA File :34/24/040/00045/AM20/	Lic.No/Date:3410045143 15.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019 followed by reminders on 20.09.2019 & 17.12.2019. However, the applicant vide email dated 19.02.2020 informed that they will submit the required details within two weeks. Therefore, the Committee decided to wait for the applicant's reply. The case stands deferred.			

111	**Case No.:26/5/81-ALC2/2019**	Party Name: VOESTALPINE VAE VKN INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00075/AM20/	RLA File :05/24/040/00101/AM20/	Lic.No/Date:0510410637 20.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 18.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

112	**Case No.:33/5/81-ALC2/2019**	Party Name: BLUEBIRD SOLAR PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00082/AM20/	RLA File :05/23/040/00078/AM20/	Lic.No/Date:0510410642 21.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 06.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

113	**Case No.:34/5/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00083/AM20/	RLA File :05/23/040/00079/AM20/	Lic.No/Date:0510410679 23.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply			

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	was sent to Consultant (TEC-3) on 23.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.

114	**Case No.:35/5/81-ALC2/2019**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00084/AM20/	RLA File :07/24/040/00042/AM20/	Lic.No/Date:0710114946 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY for examination of the case on 02.08.2019 followed by reminders on 05.11.2019 & 17.12.2019. However, the representative of MeitY informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

115	**Case No.:36/5/81-ALC2/2019**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00085/AM20/	RLA File :07/24/040/00043/AM20/	Lic.No/Date:0710114947 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY for examination of the case on 02.08.2019 followed by reminders on 05.11.2019 & 17.12.2019. However, the representative of MeitY informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

116	**Case No.:39/5/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00088/AM20/	RLA File :05/24/040/00096/AM20/	Lic.No/Date:0510410693 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 06.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

117	**Case No.:40/5/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00089/AM20/	RLA File :05/24/040/00095/AM20/	Lic.No/Date:0510410694 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 17.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

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118	**Case No.:41/5/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00090/AM20/	RLA File :05/24/040/00094/AM20/	Lic.No/Date:0510410695 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 17.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

119	**Case No.:1/16/81-ALC2/2019**	Party Name: KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00286/AM20/	RLA File :03/94/040/00569/AM20/	Lic.No/Date:0310832294 17.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 26.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.			

120	**Case No.:2/16/81-ALC2/2019**	Party Name: KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00287/AM20/	RLA File :03/94/040/00570/AM20/	Lic.No/Date:0310832295 17.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 26.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.			

121	**Case No.:4/16/81-ALC2/2019**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00289/AM20/	RLA File :04/24/040/00115/AM20/	Lic.No/Date:0410166177 21.10.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 17.02.2020 given by Consultant (TEC-1). (Copy enclosed). RA concerned may take suitable consequential action accordingly.			

122	**Case No.:5/16/81-ALC2/2019**	Party Name: MGR METALS	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File	RLA File	Lic.No/Date:0810146373	Deferred

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	:01/81/050/00290/AM20/	:08/24/040/00215/AM20/	22.10.2019	
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 13.11.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

123	**Case No.:6/16/81-ALC2/2019**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00291/AM20/	RLA File :09/24/040/00368/AM20/	Lic.No/Date:0910068126 22.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 17.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. The case stands deferred.			

124	**Case No.:7/16/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00292/AM20/	RLA File :05/24/040/00425/AM20/	Lic.No/Date:0510412272 25.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 23.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

125	**Case No.:8/16/81-ALC2/2019**	Party Name: ARMOR PLAST LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00293/AM20/	RLA File :07/24/040/00163/AM20/	Lic.No/Date:0710115611 28.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 26.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

126	**Case No.:9/16/81-ALC2/2019**	Party Name: AXORA RESOURCES LIMITED.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00294/AM20/	RLA File :02/24/040/00109/AM20/	Lic.No/Date:0210209513 28.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter			

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seeking certain information as raised by MSME was sent to the applicant on 27.01.2020. However, no reply has been received yet. Hence, the Committee decided to remind the applicant.

The case stands deferred.

127	**Case No.:44/18/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00338/AM20/	RLA File :34/24/040/00268/AM20/	Lic.No/Date:3410045678 03.12.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 23.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments.

The case stands deferred.

128	**Case No.:2/19/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00341/AM20/	RLA File :03/94/040/00671/AM20/	Lic.No/Date:0310833236 05.12.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 14.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

129	**Case No.:1/19/81-ALC2/2019**	Party Name: PESHWA ENGINEERING & WIRE COMPANY	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00340/AM20/	RLA File :52/24/040/00043/AM20/	Lic.No/Date:5210043252 05.12.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1):

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72172030	Redrawn Galvanized Iron Wire Wire Dia 0.66 mm (+/- 0.05 mm)	1.01Kgs/Kg content in the export product
2	48229010	Paper Tube ID 203mm (-0 +2mm) Length 1210 To 1230 mm (-0 +3mm)	As per GN-4
3	72172030	Redrawn Galvanized Iron Wire Wire Dia 0.73 mm (+/- 0.05 mm)	1.01Kgs/Kg content in the export product
4	48229010	Paper Tube ID 76mm (-0 +2mm) Length 610mm (-0 +3mm)	As per GN-4
5	72172030	Redrawn Galvanized Iron Wire Wire Dia 0.55 mm (+/- 0.05 mm)	1.01Kgs/Kg content in the export product
6	48229010	Paper Tube ID 203mm (-0 +2mm) Length 1000 To 1230 mm (-0 +3mm)	As per GN-4
7	72230092	SS Wire of relevant grade and diameter (304	1.01Kgs/Kg content in

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		Wire Dia 0.55mm (+/- 0.05 mm)	the export product
8	48229010	Paper Tube ID 203mm (-0 +2mm) Length 1210 To 1230 mm (-0 +3mm)	As per GN-4

Note: The applicant should import relevant items only.

RA concerned may take suitable consequential action accordingly.

130	**Case No.:3/19/81-ALC2/2019**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00342/AM20/	RLA File :04/24/040/00135/AM20/	Lic.No/Date:0410166336 06.12.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 23.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

131	**Case No.:4/19/81-ALC2/2019**	Party Name: PEARL INSULATIONS PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00343/AM20/	RLA File :07/24/040/00202/AM20/	Lic.No/Date:0710115821 06.12.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

132	**Case No.:6/19/81-ALC2/2019**	Party Name: ALUFOIL PRODUCTS PVT LTD	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00345/AM20/	RLA File :02/24/040/00131/AM20/	Lic.No/Date:0210209602 09.12.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

133	**Case No.:5/19/81-ALC2/2019**	Party Name: RAJPUTANA INDUSTRIES PVT.LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00344/AM20/	RLA File :13/24/040/00177/AM20/	Lic.No/Date:1310049465 09.12.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 23.12.2019 for examination of the case. However, no comments have been

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received yet. Therefore, the Committee decided to remind MSME for expediting the comments.

The case stands deferred.

	Case No.:7/19/81-ALC2/2019	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
134	HQ File :01/81/050/00346/AM20/	RLA File :07/24/040/00213/AM20/	Lic.No/Date:0710115833 10.12.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 20.12.2019 for examination of the case. However, the representative of MeitY asked to send again a copy of application to MeitY. Therefore, the Committee decided to send again a copy of application to MeitY for examination of the case.

The case stands deferred.

	Case No.:8/19/81-ALC2/2019	Party Name: ALUMAYER INDIA PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
135	HQ File :01/81/050/00347/AM20/	RLA File :03/94/040/00731/AM20/	Lic.No/Date:0310833343 11.12.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.:P-47011/49/2020-TSW dated 17.02.2020 as under:

1. Export item at Sl. No. 1 shall contain 2208 Sq. Meters of Insulated Toughened Glass and 30050 Kgs of Aluminium Sections.
2. Quantity of import item at Sl. No. 1 may be allowed as 2252.25 Sq. Meter as 1.02 Sq. Meters/Sq. Meter content in the export item.
3. Import item at Sl. No. 2 & 3 shall be of same size and specification as contained in the export item.
4. Quantity of import item at Sl. No. 2 may be allowed as 10372.70 Kgs as 1.02Kgs/Kg content in the export item.
5. Quantity of import item at Sl. No. 3 may be allowed as 20278.62 Kgs as 1.02Kgs/Kg content in the export item.
6. Quantities of import items at Sl. No. 4 to 7 & 9 to 13 may be allowed as 1.02Meters/Meter content in the export item.
7. Quantities of import items at Sl. No. 8 & 14 to 74 may be allowed on net to net basis with accountability clause.

RA concerned may take suitable consequential action accordingly.

	Case No.:10/19/81-ALC2/2019	Party Name: NAMO ALLOYS PVT LTD	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
136	HQ File :01/81/050/00349/AM20/	RLA File :05/24/040/00544/AM20/	Lic.No/Date:0510412859 11.12.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 30.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

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	The case stands deferred.

137	**Case No.:9/19/81-ALC2/2019**	Party Name: NEO POWER ELECTRONICS & PROJECTS PVT.LTD	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00348/AM20/	RLA File :03/95/040/00888/AM20/	Lic.No/Date:0310833357 11.12.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 14.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

138	**Case No.:11/19/81-ALC2/2019**	Party Name: SHERA ENERGY PVT.LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00350/AM20/	RLA File :13/24/040/00184/AM20/	Lic.No/Date:1310049469 11.12.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 20.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.			

139	**Case No.:12/19/81-ALC2/2019**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00351/AM20/	RLA File :09/24/040/00134/AM20/	Lic.No/Date:0910068279 12.12.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 23.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. The case stands deferred.			

140	**Case No.:13/19/81-ALC2/2019**	Party Name: SUBHAM ENGINEERING WORKS	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00352/AM20/	RLA File :03/95/040/00843/AM20/	Lic.No/Date:0310833407 13.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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	Case No.:2/22/81-ALC2/2019	Party Name: ASTA INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00392/AM20/	RLA File :34/24/040/00262/AM20/	Lic.No/Date:3410045771 08.01.2020	Deferred
141	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 17.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:1/22/81-ALC2/2019	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00391/AM20/	RLA File :24/24/040/00044/AM20/	Lic.No/Date:2410042968 08.01.2020	Deferred
142	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 17.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:3/22/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00393/AM20/	RLA File :04/24/040/00151/AM20/	Lic.No/Date:0410166419 09.01.2020	Deferred
143	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:4/22/81-ALC2/2019	Party Name: SAPA EXTRUSION INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00394/AM20/	RLA File :07/24/040/00240/AM20/	Lic.No/Date:0710116012 09.01.2020	Deferred
144	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

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	Case No.:7/22/81-ALC2/2019	Party Name: GALA PRECISION ENGINEERING PVT LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00397/AM20/	RLA File :03/94/040/00847/AM20/	Lic.No/Date:0310834081 10.01.2020	Deferred
145	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:5/22/81-ALC2/2019	Party Name: MITTAL APPLIANCES LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00395/AM20/	RLA File :56/24/040/00025/AM20/	Lic.No/Date:5610005782 10.01.2020	Deferred
146	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:6/22/81-ALC2/2019	Party Name: RAJHANS IMPEX PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00396/AM20/	RLA File :24/24/040/00047/AM20/	Lic.No/Date:2410042974 10.01.2020	Deferred
147	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 17.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:8/22/81-ALC2/2019	Party Name: H. H. METALS	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00398/AM20/	RLA File :05/23/040/00377/AM20/	Lic.No/Date:0510413314 13.01.2020	Deferred
148	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

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149	**Case No.:10/22/81-ALC2/2019**	Party Name: RATNAMANI METALS AND TUBES LTD	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00400/AM20/	RLA File :08/24/040/00335/AM20/	Lic.No/Date:0810146986 13.01.2020	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 06.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

150	**Case No.:11/22/81-ALC2/2019**	Party Name: ALUTOP	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00401/AM20/	RLA File :07/24/040/00239/AM20/	Lic.No/Date:0710116026 14.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

151	**Case No.:9/22/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00399/AM20/	RLA File :03/94/040/00804/AM20/	Lic.No/Date:0310834137 14.01.2020	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 06.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

152	**Case No.:14/22/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00404/AM20/	RLA File :03/94/040/00823/AM20/	Lic.No/Date:0310834191 15.01.2020	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 06.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

153	**Case No.:12/22/81-ALC2/2019**	Party Name: SELP INDIA PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File	RLA File	Lic.No/Date:0310834156	Deferred

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	:01/81/050/00402/AM20/	:03/95/040/00997/AM20/	15.01.2020	
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

154	**Case No.:13/22/81-ALC2/2019**	Party Name: WELSPUN CORP LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00403/AM20/	RLA File :03/95/040/00819/AM20/	Lic.No/Date:0310834181 15.01.2020	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 14.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

155	**Case No.:17/22/81-ALC2/2019**	Party Name: K G METALLOYS	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00407/AM20/	RLA File :13/24/040/00191/AM20/	Lic.No/Date:1310049503 17.01.2020	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 14.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

156	**Case No.:16/22/81-ALC2/2019**	Party Name: METALIC IMPRESSIONS (INDIA)PVT. LTD.	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00406/AM20/	RLA File :05/24/040/00672/AM20/	Lic.No/Date:0510413371 17.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

157	**Case No.:15/22/81-ALC2/2019**	Party Name: P.K.STEEL AND METAL WORKS	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00405/AM20/	RLA File :05/24/040/00668/AM20/	Lic.No/Date:0510413370 17.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on			

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	18.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.

158	**Case No.:18/22/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00408/AM20/	RLA File :03/95/040/01018/AM20/	Lic.No/Date:0310834331 20.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

169	**Case No.:21/22/81-ALC2/2019**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00411/AM20/	RLA File :07/24/040/00255/AM20/	Lic.No/Date:0710116046 21.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

160	**Case No.:22/22/81-ALC2/2019**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00412/AM20/	RLA File :07/24/040/00256/AM20/	Lic.No/Date:0710116047 21.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

161	**Case No.:19/22/81-ALC2/2019**	Party Name: MGR METALS	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00409/AM20/	RLA File :08/24/040/00339/AM20/	Lic.No/Date:0810147046 21.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Hence, the Committee decided to			

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	wait for the complete set of application. The case stands deferred.

162	**Case No.:20/22/81-ALC2/2019**	Party Name: USHA INDUSTRIAL CORPORATION	Meet No/Date:22/81-ALC2/2019 19.02.2020	**Status:**
	HQ File :01/81/050/00410/AM20/	RLA File :08/24/040/00333/AM20/	Lic.No/Date:0810147053 21.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

Offline Cases

SI. No.	Applicant's Name / AA No.	HQ/RA File No.	Case History	Decision	Status
R1	ALSTOM PROJECTS INDIA LIMITED 0310683926 dated 29.02.2012	01/81/050/00515/AM12 03/94/040/01033/AM12	The Case was rejected in M. No. 18 dt. 04.12.2012 due to non-submission of reply. The applicant vide letter dated 09.02.2016 furnished reply with a requested to fix the ad-hoc norms. The applicant had also furnished reply dated 21.02.2019 to DHI of deficiency letter dated 23.10.2017 which was forwarded to DHI on 31.05.2019. DHI was reminded on 14.08.2019 & 03.10.2019 to expedite the comments. As per NC decision of M. No. 13/81 dt. 03.10.2019, a letter was sent to the applicant on 28.10.2019 followed by reminder dated 23.12.2019 requesting to submit the complete set of application. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to wait for the complete set of application. However, no information has been received yet.	The Committee decided to remind again the applicant for submitting the complete set of application.	Deferred
R2	ASTA INDIA PRIVATE LIMITED 3410040446 dated 14.08.2014	01/81/050/00354/AM15 34/24/040/00088/AM15/	The case was rejected in M. No. 05/81dated 18.06.2015 due to non-submission of reply of deficiency letter dated 11.12.2014. The applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DPIIT on 13.06.2018 for examination of the case. DPIIT vide U. O. dated 19.07.2019 suggested to call the applicant for personal hearing. The case was considered in M. No. 13/81 dated 04.10.2019 and the Committee heard the applicant's representative during personal hearing. The	The Committee decided to wait for the comments.	Deferred

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			Committee directed the representative to furnish some information. As per NC decision, a deficiency letter was sent to the applicant on 28.10.2019. The applicant furnished the reply vide letter dated 27.12.2019 and forwarded to DPIIT on 31.01.2020. However, no comments have been received yet.		
R3	ASTA INDIA PRIVATE LIMITED 3410040933 dated 06.02.2015	01/81/050/00079/AM16/DES.II 34/24/040/00292/AM15	The case was rejected in M. No. 12/81 dated 22.09.2015 due to non-submission of reply of deficiency letter dated 23.06.2015. The applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's representation was referred to DPIIT on 13.06.2018 for examination of the case. DPIIT vide U.O. dated 19.07.2019 suggested to call the applicant for personal hearing. The case was considered in M. No. 13/81 dated 04.10.2019 and the Committee heard the applicant's representative during personal hearing. The Committee directed the representative to furnish some information. As per NC decision, a deficiency letter was sent to the applicant on 28.10.2019. The applicant furnished the reply vide letter dated 27.12.2019 and forwarded to DPIIT on 31.01.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R4	ASTA INDIA PRIVATE LIMITED 3410041462 dated 17.08.2015	01/81/050/00454/AM16/DES.II 34/24/040/00137/AM16/	The case was rejected in M. No. 09/81 dated 26.07.2016 due to non-submission of reply of deficiency letter dated 26.04.2016. The applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's representation was referred to DPIIT on 13.06.2018 for examination of the case. DPIIT vide U.O. dated 19.07.2019 suggested to call the applicant for personal hearing. The case was considered in M. No. 13/81 dated 04.10.2019 and the Committee heard the applicant's representative during personal hearing. The Committee directed the representative to furnish some information. As per NC decision, a deficiency letter was sent to the applicant on 28.10.2019. The applicant furnished the reply vide letter dated 27.12.2019 and forwarded to DPIIT on 31.01.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R5	ASTA INDIA PRIVATE LIMITED	01/81/050/00260/AM17 34/24/040/002	The case was rejected in M. No. 26/81 dated 21.03.2017 due to non-submission of reply of deficiency letter dated 14.12.2016. The applicant vide letter dated 07.05.2018	The Committee decided to wait for the comments.	Deferred

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	3410042077 dated 18.04.2016	13/AM16/	furnished the reply with a request to fix the ad-hoc norms. The applicant's representation was referred to DPIIT on 17.09.2018 for examination of the case. DPIIT vide U.O. dated 19.07.2019 suggested to call the applicant for personal hearing. The case was considered in M. No. 13/81 dated 04.10.2019 and the Committee heard the applicant's representative during personal hearing. The Committee directed the representative to furnish some information. As per NC decision, a deficiency letter was sent to the applicant on 28.10.2019. The applicant furnished the reply vide letter dated 27.12.2019 and forwarded to DPIIT on 31.01.2020. However, no comments have been received yet.		
R6	BC INSTRUMENTS INDIA PRIVATE LIMITED	KASEZ/100% EOU/II/46/2003-04/Vol.I-941	The applicant requested for fixation of wastage norms in respect of machined components under 100% EOU. The applicant's representation was referred to DPIIT on 23.05.2018. The complete set of application was again sent to DPIIT on 01.11.2019 for examination of the case. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to seek from the applicant to furnish some information as per advice of representative of DPIIT. As per NC decision, a deficiency letter was sent to the applicant on 28.01.2020. However, no reply has been received yet.	The Committee decided to remind the applicant to furnish the requisite information for examination of the case.	Deferred
R7	LEITWIND SHRIRAM MANUFACTURING LIMITED 0410147961 dated 15.07.2013	01/81/050/00194/AM14 04/24/040/00071/AM14	The case was rejected in M. No. 05 dt. 03.06.2014 due to non-submission of reply of deficiency letter dated 30.10.2013. The applicant requested for fixation of norms. As per NC decision of M. No. 13/81 dt. 03.10.2019, the case was referred to DPIIT on 01.11.2019 followed by a reminder on 23.12.2019 for expediting the comments. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to wait for comments. However, no comments have been received yet.	The Committee decided to remind again DPIIT for expediting the comments.	Deferred

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R8	VINEY CORPORATION PRIVATE LIMITED 0510378011 dated 03.02.2014	01/81/050/00016/AM15 05/24/040/00337/AM14	The case was ratified in M. No. 17 dt. 24.02.2015 as per written comments of C & PC vide O. M. No. 46011/1/2015-PC.II dated 04.02.2015. The applicant requested for revision of ad-hoc norms. The case was referred to Consultant (TEC-1) who recommended wastage of 5% on net content in the export product in r/o import items No. 1-23. The case was referred to DPIIT for comments on rest of the items on 23.08.2019. DPIIT informed vide U. O. No.: P-47011/239/2019-TSW dated 05.09.2019 that the matter may be consulted with MSME. As decided in M. No. 13/81dated 04.10.2019, the case was referred to MSME on 04.11.2019 followed by a reminder on 23.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to wait for comments.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms as per written comments given by Consultant (TEC-1) & MSME as under:	Approved
			1. Quantity of import items at Sl. No. 1 to 23 may be allowed as 1.05 Kgs/Kg content in the export product. 2. Quantity of relevant import items at Sl. No. 24 & 25 may be allowed as 1.02 Kgs/Kg content in the export product. 3. Quantity of relevant import items at Sl. No. 26 to 31 may be allowed as 1.03 Kgs/Kg content in the export product. 4. Quantity of import items at Sl. No. 32 to 47 may be allowed as per GN-4. RA concerned may take suitable consequential action accordingly.		
R9	BHARAT HEAVY ELECTRICALS LIMITED 0510259435 dated 25.02.2010	01/81/050/00578/AM10 05/23/040/00176/AM10	BHEL obtained AA for import of components viz. Vibration Isolation Spring, Spares for Angle Drain Valves etc. against export/supply of Vibration Isolation System for TG Foundation/ Steam Drain Systems to Thermal Power Plants. The case was rejected in M. No.14/81 dated 09.10.2012 reiterating the decision taken in M. No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant represented against the rejection and submitted detailed literature and drawings. The case was referred to DHI on 25.09.2019 for examination. The case was considered in M. No. 13/81dated 04.10.2019 and decided to place the matter before the PIC. The case was discussed with Chairman NC-2 and it was observed that the similar cases of the applicant was placed before the PIC in its meeting held on 16.07.2019 where in the cases were decided in general with the	The Committee noted that PIC division has sought certain clarification. The Committee decided to refer back the case to PIC. The Committee further noted that The case was referred to DHI on 25.09.2019, however, comments are awaited. Hence, the Committee also decided to remind DHI to furnish its comments.	Deferred

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			observation that 'such supplies would be admissible as deemed export and should be eligible for AA'. On the basis of the recommendations of PIC, the cases were approved in NC Meeting No. 09/81 dated 07.08.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The case was referred to PIC on 21.01.2020. However, no information has been received yet.		
R10	BHARAT HEAVY ELECTRICALS LIMITED 0510249536 dated 17.09.2009	01/80/050/00476/AM10 05/23/040/00034/AM10	BHEL obtained AA for import of components viz. 'Generator Circuit Breaker' including all associated series isolator, Earth-switches surge cap & SFC connection for GTG' against export/supply of 'Generator Circuit Breaker for TG'. The case was rejected in M. No. 14 dt. 06.07.2010 as per the written comments of DHI vide U. O. No. 3(17)/2009/TSW(B) dated 26.05.2010. The applicant requested for fixation of ad-hoc norms. The case was rejected in M. No. 14/81 dated 09.10.2012 reiterating the decision similar cases of BHEL taken in M. No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant represented against the rejection and submitted detailed literature. The case was referred to DHI on 25.09.2019 for examination. The case was considered in M. No. 13/81dated 04.10.2019 and decided to place the matter before the PIC. The case was discussed with Chairman NC-2 and it was observed that the import products are Generator Circuit Breaker including all associated series which are not clear. Hence, it was decided to call the applicant for PH in the meeting to explain the case before referring to PIC. A PH letter was sent to the applicant on 20.12.2019. The Committee heard the applicant's representative during personal hearing in Meeting No. 19/81 dated 26.12.2019 and decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The case was referred to PIC on 28.01.2020. However, no information has been received yet.	The Committee noted that PIC division has sought certain clarification. The Committee decided to refer back the case to PIC. The Committee further noted that The case was referred to DHI on 25.09.2019, however, comments are awaited. Hence, the Committee also decided to remind DHI to furnish its comments.	Deferred
R11	BHARAT HEAVY	01/81/050/00468/AM11	BHEL obtained AA for import of components viz. Vibration Isolation Spring,	The Committee noted that PIC division has sought	Deferred

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	ELECTRICALS LIMITED 0510280963 dated 05.01.2011	05/23/040/00259/AM11	Spares for Angle Drain Valves etc. against export/supply of Vibration Isolation System for TG Foundation/ Steam Drain Systems to Thermal Power Plants. The case was rejected in M. No. 12/81 dated 11.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant represented against the rejection and submitted detailed literature and drawings. The case was referred to DHI on 03.10.2019 for examination. The case was considered in M. No. 13/81dated 04.10.2019 and decided to place the matter before the PIC. The case was discussed with Chairman NC-2 and it was observed that the similar cases of the applicant was placed before the PIC in its meeting held on 16.07.2019 where in the cases were decided in general with the observation that 'such supplies would be admissible as deemed export and should be eligible for AA'. On the basis of the recommendations of PIC, the cases were approved in NC Meeting No. 9/81 dated 07.08.2019. Hence, it was directed to place the case in NC-2 meeting before referring the case to PIC. The case was last considered in M. No. 19/81dated 26.12.2019 and decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The case was referred to PIC on 28.01.2020. However, no information has been received yet.	certain clarification. The Committee decided to refer back the case to PIC. The Committee further noted that The case was referred to DHI on 03.10.2019, however, comments are awaited. Hence, the Committee also decided to remind DHI to furnish its comments.	
R12	BHARAT HEAVY ELECTRICALS LIMITED 0510248210 dated 24.08.2009	01/80/050/00329/AM10/DES-II/ 05/24/040/00207/AM10/	BHEL obtained AA for import of components viz. 'Generator Circuit Breaker' including all associated series isolator, Earth-switches surge cap & SFC connection for GTG' against export/supply of 'Generator Circuit Breaker for TG'. The case was rejected in M. No. 45 dt. 01.02.2010 due to non-submission of reply. The applicant requested for fixation of norms. The case was rejected in M. No.14/81 dated 09.10.2012 reiterating the decision in similar cases of BHEL taken in M. No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant vide letter dated 22.5.2017 represented against the rejection and submitted detailed literature. The representation was referred to DHI on	The Committee noted that PIC division has sought certain clarification. The Committee decided to refer back the case to PIC. The Committee further noted that The case was referred to DHI on 09.09.2019, however, comments are awaited. Hence, the Committee also decided to remind DHI to furnish its comments.	Deferred

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			09.09.2019. The case was considered in M. No. 13/81dated 04.10.2019 and decided to place the matter before the PIC. The case was discussed with Chairman NC-2 and it is observed that the import products are Generator Circuit Breaker including all associated series which are not clear. Hence, it was directed to call the applicant for PH in the meeting to explain the case before referring to PIC. A PH letter was sent to the applicant on 20.12.2019. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dated 26.12.2019 and decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The case was referred to PIC on 28.01.2020. However, no information has been received yet.		
R13	BHARAT HEAVY ELECTRICALS LIMITED 0510310197 dated 02.12.2011	01/81/050/00395/AM12 05/23/040/00321/AM12	BHEL obtained AA for import of components viz. 'Cranking Switch' against export/supply of 'Generator Starting System'. The case was rejected in M. No.13/81 dated 25.09.2012 reiterating the decision in similar cases of BHEL taken in M. No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant vide letter dated 22.5.2017 represented against the rejection and submitted detailed literature. The representation was referred to DHI on 09.09.2019. The case was considered in M. No. 13/81dated 04.10.2019 and decided to seek from the applicant to furnish some information as per advice of representative of DHI. D/L was sent to the applicant on 28.10.2019 and reply against D/L was referred to DHI on 04.11.2019. The case also was discussed with Chairman NC-2 and it was observed that the import products are Generator Circuit Breaker including all associated series which are not clear. Hence, it was directed to call the applicant for PH in the meeting to explain the case. A PH letter was sent to the applicant on 20.12.2019. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dated 26.12.2019 and decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The case was referred to PIC on 28.01.2020. However, no information has	The Committee noted that PIC division has sought certain clarification. The Committee decided to refer back the case to PIC. The Committee further noted that The case was referred to DHI on 09.09.2019, however, comments are awaited. Hence, the Committee also decided to remind DHI to furnish its comments.	Deferred

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			been received yet.		
R14	AMARA RAJA BATTERIES LTD. 0410164013 dated 27.02.2018	01/81/050/00005/AM19 04/2/040/00197/AM17	The case was ratified in M. No. 7/81-ALC2/2018 dated 29.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 28.01.2019 had requested for revision of ad-hoc norms. The case was referred to Consultant (TEC-3) for examination. In M. No. 16/81 dt. 13.11.2019 and 19/81 dt. 26.12.2019, the Committee noted that nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email dated 30.01.2020 sent to the applicant to attend PH on 19.02.2020.	The Committee heard the applicant's representative during personal hearing. The representatives requested to allow the Unit of Measurement for import Item No. 3 in 'Kgs.' on Net to Net basis with accountability as the same is imported on Kg. basis. The Committee noted that the item is allowed as per SION C-1058 in which option for both Kg and Mtr is given. Hence, the Committee found no justification for revising the norms allowed to the applicant. Hence, the Committee decided to reject the request of the applicant for revision of norms.	Rejected
R15	ARMOR PLAST LTD. 710111799 Dated: 21.06.2017	01/81/050/00774/AM19/ 07/24/040/00094/AM18/	The case was ratified in M. No. 3/81 dated 15.05.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 15.06.2019 requested for revision ad-hoc norms. As per NC decision of M. No. 16/81 dt. 13.11.2019, an email was sent to the applicant to attend PH on 26.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee heard the applicant's representative during personal hearing. The representatives stated that the word 'Tube' as added by NC in the export product may be omitted as the items have already been exported with the description as applied in the authorisation. However, the representatives could not produce any documentary corroborative evidence which could show that the export product has been manufactured with the import items 'Tubes'. Hence, the Committee directed to the representative to furnish some documentary evidence duly certified by government authority in this regard. As per NC decision, a letter was sent to the applicant on 28.01.2020. However, no information has been received yet.	The Committee decided to remind the applicant to furnish the requisite information for examination of the case.	Deferred
R16	ARMOR PLAST LTD.	01/81/050/00779/AM19/	The case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments of Consultant (TEC-3). The applicant vide letter	The Committee decided to remind the applicant to furnish the requisite	Deferred

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	0710112024 dated 16.08.2017	07/24/040/00136/AM18/	dated 15.06.2019 had requested to delete the word "Tubes" from the export item. In M. No. 16/81 dt. 13.11.2019, the Committee noted that nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before NC. As per NC decision, an email was sent to the applicant to attend PH on 26.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and heard the applicant's representative during personal hearing. The representatives stated that the word 'Tube' as added by NC in the export product may be omitted as the items have already been exported with the description as applied in the authorisation. However, the representatives could not produce any documentary corroborative evidence which could show that the export product has been manufactured with the import items 'Tubes'. Hence, the Committee directed to the representative to furnish some documentary evidence duly certified by government authority in this regard. As per NC decision, a letter was sent to the applicant on 28.01.2020. However, no information has been received yet.	information for examination of the case.	
R17	ARMOR PLAST LTD. 0710112709 dated 19.01.2018	01/81/050/01070/AM19/ 07/24/040/00295/AM18/	This case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 15.06.2019 had requested to delete the word "Tubes" from the export item. In M. No. 16/81 dt. 13.11.2019 and the Committee noted that nobody appeared for personal hearing on behalf of the applicant. The Committee decided to give one more opportunity to the applicant for personal hearing. As per NC decision, an email was sent to the applicant to attend PH on 26.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee heard the applicant's representative during personal hearing. The representatives stated that the word 'Tube' as added by NC in the export product may be omitted as the items have already been exported with the description as applied in the authorisation. However, the representatives could not produce any documentary corroborative evidence which could show that the export product has been manufactured with the import items 'Tubes'.	The Committee decided to remind the applicant to furnish the requisite information for examination of the case.	Deferred

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			Hence, the Committee directed to the representative to furnish some documentary evidence duly certified by government authority in this regard. As per NC decision, a letter was sent to the applicant on 28.01.2020. However, no information has been received yet.		
R18	ARMOR PLAST LIMITED 0710114083 dated 01.11.2018	01/81/050/00693/AM19/ 07/24/040/00194/AM19/	The case was rejected in M. No. 08/81-ALC2/2019 dated 24.07.2019 due to non-submission of reply of deficiency letter dated 28.03.2019 raised by MSME. The applicant furnished reply vide letter dated 24.08.2019 and requested for ratification of norms. The case was referred to Consultant (TEC-3) on 13.12.2019 for examination. In M. No. 19/81 dt. 26.12.2019, the Committee heard the applicant's representative during personal hearing. The representatives stated that the word 'Tube' as added by NC in the export product may be omitted as the items have already been exported with the description as applied in the authorisation. However, the representatives could not produce any documentary corroborative evidence which could show that the export product has been manufactured with the import items 'Tubes'. Hence, the Committee directed to the representative to furnish some documentary evidence duly certified by government authority in this regard. As per NC decision, a letter was sent to the applicant on 28.01.2020. However, no information has been received yet.	The Committee decided to remind the applicant to furnish the requisite information for examination of the case.	Deferred
R19	VEDANTA LIMITED (FOREMERLY M/S. STERLITE INDUSTRIES (INDIA) LIMITED 3510030450 dated 03.06.2010	01/81/050/00055/AM11/DES.II 35/24/040/00046/AM10/	The case was rejected in M. No. 26/81-ALC2/2010 dated 28.09.2010 as per written comments of M/o Mines vide OM No. 4/(16)/2010-Metal-III/L dated 17.09.2010. The applicant's representation received on 14.02.2019 with a request to fix the ad-hoc norms. The case was decided to examine on file along with written comments of MSME in M. No. 23/81 dated 28.01.2014. The case was referred to Consultant (TEC-3) for examination. As per NC decision of M. No. 16/81 dt. 13.11.2019 and 19/81 dt. 26.12.2019, the applicant was called for personal hearing to explain the case and nobody was appeared for PH. As per NC decision, an email was again sent to the applicant on 30.01.2020 to attend personal hearing on 19.02.2020.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The Committee directed to the representative to furnish following information as per advice of Consultant (TEC-3): 1. Material Balance sheet. 2. Manufacturing processes with stage-wise wastage of all three materials. 3. Composition of raw materials.	Deferred
R20	CROMPTON	01/81/050/006	The case was rejected in M. No. 24/81 dated	The Committee	Deferred

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	GREAVES LIMITED 0310444382 dated 26.09.2007	24/AM08 03/94/040/006 34/AM08	14.09.2010 due to non-submission of reply. The applicant vide letters dated 27.12.2016, 05.06.2017 and 01.07.2017 had requested to ratify the norms. The representation dated 01.07.2017 was forwarded to DHI on 06.07.2017 for examination of the case. In M. No. 04/81-Pt.II dated 03.10.2018, the Committee noted that DHI vide U.O. No. 3/82/2018 dated 13.03.2018 had offered the written comments and recommended the norms on repeat with AA No. 0310343657 dated 19.08.2005. However, it was decided to examine the case on file. The Case was referred to Consultant (TEC-3) on 25.09.2019 & 01.11.2019. Consultant (TEC-3) on 04.11.2019 stated that input norms export of refurbished items cannot be worked out as details of parts which need repair/replacement is not known and scrap value of old parts cannot be ascertained. In M. No. 19/81 dt. 26.12.2019, it was decided to call the applicant on personal hearing. As per NC decision, an email was sent to the applicant on 30.01.2020 to attend personal hearing on 19.02.2020.	considered the case as per agenda and noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give last opportunity to the applicant for personal hearing to explain the case before Norms Committee. The case stands deferred.	
R21	TEXMACO RAIL & ENGINEERING LIMITED 0210196856 dated 26.11.2013	01/81/050/001 25/AM15 02/24/040/001 38/AM14	The Case was rejected in M. No.15 dt. 03.11.2015 due to non submission of reply of DHI deficiency letter dated 14.08.2015. The applicant vide letter dated 27.01.2016 had requested the RA, Kolkata for amendment of AA. The copy of licence amendment sheet dated 25.05.2016 along with representation was forwarded to DHI for examination. DHI on 04.11.2016 advised to consult with DPIIT or ratify under SION C-1647. The case was referred to DPIIT on 21.08.2017. The Committee in M. No. 4 /81-Pt.II dated 03.10.2018 decided to call the applicant for personal hearing. The PH letter was sent to the applicant on 23.09.2019 to appear before NC in M. No.13/81 dated 03.10.2019 (actually held on 04.10.2019), as per NC decision, another dated of personal hearing was granted. A letter was sent to the applicant on 31.10.2019 to attend personal hearing on 13.11.2019. In M. No. 16/81 dt. 13.11.2019, the Committee heard the applicant's representative during personal hearing and noted that authorisation was amended after its issuance. However, the representatives could not explain the present details of export and import items. Therefore, the Committee directed to the representative to submit some information. As per NC decision, D/L was	The Committee decided to remind again the applicant to furnish the requisite information for examination of the case.	Deferred

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			issued to the applicant on 12.12.2019 followed by a reminder on 27.01.2020. However, no reply has been received yet.		
R22	NATIONAL STEEL AND AGRO INDUSTRIES LIMITED 5610005277 dated 18.12.2017	01/81/050/00146/AM19/ 56/24/040/00031/AM18/	This case was rejected in M. No. 12/81 dated 13.02.2019 due to non-submission of reply to deficiency letter dated 04.10.2018 raised by MoS. The applicant vide letter dated 14.05.2019 enclosed a copy of their earlier reply dated 17.07.2018 stating that they had already replied on 17.07.2018 and requested to ratify the norms. As per decision of M. No. 13/81dated 04.10.2019, the case was referred to Consultant (TEC-3) on 01.11.2019 as comments from MoS were not coming. In M. No. 16/81 dt. 13.11.2019, the Committee noted the comments furnished by MoS vide U.O. No.: 2(17)/2019-TD dated 08.11.2019 as well as comments of Consultant (TEC-3) and decided to seek from the applicant the following information: (i) Stage wise wastage of import item No. 1. (ii) Justification for import item 6 i.e. GP sheet for packing when one of the export product is also GP sheet. As per NC decision, D/L was sent to the applicant on 12.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to ask from MoS and the party to clarify both the points. A reminder was also sent to the applicant on 27.01.2020. However, no reply has been received yet.	The Committee considered the case as per agenda and noted that the applicant did not furnish the reply of deficiency letter dated 12.12.2019 despite of a reminder dated 27.01.2020. Consultant (SKB) informed that norms for the similar item are there at SION C-473 except for import item at S.No. 6. He recommended that the case can be ratified by adopting these norms. However, Consultant (TEC-3) informed that he has already raised certain deficiencies for which no reply has been received. The Committee noted that it is not clear what would be the thickness of sheet imported and that exported. If thickness of both the sheets is same then norms given at C-473 would not apply. The Committee, after a careful consideration of the case, decided to wait for information sought from the applicant as raised by Consultant (TEC-3). The Committee also decided to send a reminder to the applicant.	Deferred
R23	SHIVALIK BIMETAL CONTROLS LTD. 0510399656 dated 08.09.2016	01/81/050/00397/AM17/ 05/24/040/00287/AM17/	The case was ratified in M. No. 13/81 dated 19.09.2017 as per DIPP comments vide U. O. No.12/68/2017-TSW/45 dated 19.09.2017. The applicant vide letter dated 25.01.2018 had requested for revision of ratified norms. In M. No. 16/81 dt. 13.11.2019, the Committee noted that nobody appeared for personal hearing on behalf of the applicant and granted another date for personal hearing. As per NC decision, a letter was again sent to	The Committee decided to wait for the comments.	Deferred

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			the applicant to attend PH on 26.12.2019. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for further examination. As per NC decision, the case was referred to DPIIT on 31.01.2020. However, no comments have been received yet.		
R24	SHIVALIK BIMETAL CONTROLS LTD. 0510398533 dated 17.05.2016	01/81/050/00197/AM17/ 05/24/040/00045/AM17/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 on repeat basis as approved for AA No. 0510402399 dated 01.05.2017 ratified in M.No.11/81/ALC2/2017 dated 22.08.2017. The applicant's representation received on 22.11.2018 with a request for revision of ratified norms. As per NC decision of M. No. 15/81 dt. 30.10.2019, a letter was sent to the applicant to attend PH on 13.11.2019. The Committee again called the applicant for personal hearing as nobody was appeared for personal hearing in M. No. 16/81 dt. 13.11.2019. As per NC decision, an email was sent to the applicant to attend PH on 26.12.2019. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for further examination. As per NC decision, the case was referred to DPIIT on 12.02.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R25	SHIVALIK BIMETAL CONTROLS LTD. 0510405797 dated 07.03.2018	01/81/050/00174/AM19/ 05/24/040/00606/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018. The applicant vide letter dated 18.06.2019 had stated that the norms was ratified as per SION C-397 but the export item is different. They had, therefore, requested to review the decision and requested for personal hearing. As per NC decision of M. No. 15/81 dt. 30.10.2019, an email dated 31.10.2019 sent to the applicant to attend PH on 13.11.2019. In M. No. 16/81 dt. 13.11.2019, the Committee noted that nobody was appeared for personal hearing on behalf of the applicant and the Committee granted another date for personal hearing. As per NC decision, a letter was sent to the applicant to attend PH on 26.12.2019. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to Consultant (TEC-3) for further examination. As per decision, the case was referred to Consultant (TEC-3) on 31.01.2020.	The Committee considered the case as per agenda and Consultant (TEC-3) informed in meeting that the applicant has not yet been furnished the requisite information. Therefore, the Committee decided to remind the applicant for furnishing the requisite information as asked from the applicant's representative during personal hearing in NC M. No. 19/81 dt. 26.12.2019 as per advice of Consultant (TEC-3).	Deferred

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R26	U.K.B. ELECTRONICS PVT. LTD. 0510400120 dated 18.10.2016	01/81/050/00475/AM17/ 05/24/040/00322/AM17/	The case was rejected in M. No. 9/81 dated 25.07.2017 due to non-submission of reply of deficiency letter dated 06.04.2017. The applicant requested to fix the norms. The applicant's reply dated 15.04.2019 was forwarded to DPIIT on 03.07.2019 followed by reminder on 27.09.2019. DPIIT vide U.O. No. P-47011/195/2019-TS|W dated 30.07.2019 advised to seek comments from MeitY as export/import items are pertaining to data communication cables. As per NC decision of M. No. 16/81 dt. 13.11.2019, the case was referred to MeitY on 23.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to wait for comments. However, no comments have been received yet.	The Committee decided to send again a copy of application to MeitY as requested by the representative of MeitY.	Deferred
R27	MAN INDUSTRIES (INDIA) LTD. 0310826411 dated 16.01.2019	01/81/050/00964/AM19/ 03/95/040/01072/AM19/	The case was ratified in M. No. 1/81 dated 10.04.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 31.05.2019 requested to incorporate both the items (Coils/Plates) as they used Coils and Plates depending upon their convenient and show the actual import items i.e. Coils or Plates in the export documents. The case was referred to Consultant (TEC-3) on 25.09.2019 followed by a reminder on 31.10.2019. The case was considered in M. No. 16/81 dt. 13.11.2019, the Committee noted that the applicant had requested for inclusion of two additional import items. Therefore, the Committee decided to seek from the applicant to submit a copy of amended AA as per advice of Consultant (TEC-3). As per NC decision, a D/L was sent to the applicant on 12.12.2019. The applicant's reply was referred to Consultant (TEC-3) on 18.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to wait for comments.	The Committee considered the case as per agenda and noted that the applicant has amended the AA by incorporating items at S.No. 5 and 6. Hence, the Committee decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) as under: 1. Quantity of import item at Sl. No. 5 & 6 may be allowed as per GN-4. **Note: The decision for rest of the import items will remain unchanged as decided in M. No. 1/81 dated 10.04.2019.** RA concerned may take suitable consequential action accordingly.	Approved
R28	APAR INDUSTRIES LIMITED 0310822970 dated 10.08.2018	01/81/050/00222/AM19/ 03/94/040/00218/AM19/	The case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments of DPIIT vide F. No.: P-47011/392/2018-TSW dated 09.04.2019. The applicant vide letter dated 13.06.2019 requested to keep description exactly as per AA i.e. Aluminium Plates/Coils instead of only Aluminium Plates for best utilization of AA. The representation was referred to DPIIT on 23.08.2019. The case was considered in M.	The Committee decided to wait for the comments.	Deferred

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			No. 13/81dated 04.10.2019 and decided to call the applicant on personal hearing to explain the case regarding import of value added products like Aluminium Plate/Coil for manufacturing of Aluminium Conductor. As per NC decision, an email was sent to the applicant on 01.11.2019 to attend PH on 13.11.2019. As decided in M. No. 16/81 dt. 13.11.2019, the applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet.		
R29	APAR INDUSTRIES LIMITED 0310822820 dated 02.08.2018	01/81/050/00549/AM19/ 03/94/040/00273/AM19	This case was ratified in M. No. 10/81 dated 16.01.2019 as per written comments of written comments of Consultant (TEC-3). The applicant vide letter dated 13.06.2019 had requested to keep the description exactly same as per AA. The case was considered in M. No. 13/81dated 04.10.2019 and decided to call the applicant for personal hearing to explain the case regarding import of value added products like Aluminium Plate/Coil for manufacturing of Aluminium Conductor. As per NC decision, an email was sent to the applicant on 01.11.2019 to attend PH on 13.11.2019. As decided in M. No. 16/81 dt. 13.11.2019, the applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R30	APAR INDUSTRIES	01/81/050/00612/AM19/	The case was ratified in M. No. 4/81 dated 29.05.2019 as per written comments of	The Committee decided to wait for the comments.	Deferred

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	LIMITED 3410044571 dated 10.10.2018	34/24/040/002 21/AM19/	Consultant (TEC-3). The applicant vide letter dated 03.07.2019 had requested for revision of ratified norms. As per NC decision of M. No. 15/81 dt. 30.10.2019, an email dated 01.11.2019 was sent to the applicant to attend PH on 13.11.2019. As decided in M. No. 16/81 dt. 13.11.2019, the applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet.		
R31	APAR INDUSTRIES LIMITED 3410044555 dated 08.10.2018	01/81/050/006 16/AM19/ 34/24/040/002 09/AM19/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 03.07.2019 had requested for revision of ratified Norms. As per NC decision of M. No. 15/81 dt. 30.10.2019, an email dated 01.11.2019 was sent to the applicant to attend PH on 13.11.2019. As decided in M. No. 16/81 dt. 13.11.2019, the applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R32	APAR INDUSTRIES LIMITED 3410044570 dated 10.10.2018	01/81/050/006 13/AM19/ 34/24/040/001 91/AM19/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 03.07.2019 had request for revision of ratified norms. As per NC decision of M. No. 15/81 dt. 30.10.2019, an email dated 01.11.2019 was sent to the applicant to attend PH on 13.11.2019. As decided in M. No. 16/81 dt. 13.11.2019, the	The Committee decided to wait for the comments.	Deferred

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			applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet.		
R33	APAR INDUSTRIES LIMITED 3410044796 dated 07.01.2019	01/81/050/009 51/AM19/ 34/24/040/003 06/AM19/	The case was ratified in M. No. 9/81-ALC2/2019 dated 07.08.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 09.10.2019 had requested for revision of ratified norms. As per NC decision of M. No. 15/81 dt. 30.10.2019, an email dated 01.11.2019 was sent to the applicant to attend PH on 13.11.2019. As decided in M. No. 16/81 dt. 13.11.2019, the applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R34	APAR INDUSTRIES LIMITED 3410043984 dated 21.03.2018	01/81/050/009 67/AM19/ 34/24/040/003 36/AM18/	The case was ratified in M. No. 07/81-ALC2/2019 dated 10.07.2019 as per written comments dated 05.07.2019 given by Consultant (TEC-3). The applicant vide letter dated 09.10.2019 had requested for revision of ratified norms. As per NC decision M. No. 15/81 dt. 30.10.2019, an email dated 01.11.2019 was sent to the applicant to attend PH on 13.11.2019. As decided in M. No. 16/81 dt. 13.11.2019, the applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the	The Committee decided to wait for the comments.	Deferred

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			case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet.		
R35	APAR INDUSTRIES LIMITED 3410044066 dated 19.04.2018	01/81/050/00837/AM19/ 34/24/040/00382/AM18/	The case was ratified in M. No. 9/81-ALC2/2019 dated 07.08.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 09.10.2019 has requested for revision of ratified norms. As per NC decision of M. No. 15/81 dt. 30.10.2019, an email dated 01.11.2019 was sent to the applicant to attend PH on 13.11.2019. As decided in M. No. 16/81 dt. 13.11.2019, the applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R36	APAR INDUSTRIES LIMITED 3410044281 dated 26.06.2018	01/81/050/00830/AM19/ 34/24/040/00063/AM19/	The case was ratified in M. No. 7/81-ALC2/2019 dated 10.07.2019 as per written comments dated 08.07.2019 given by Consultant (TEC-3). The applicant vide letter dated 09.10.2019 had requested for revision of ratified norms. As per NC decision of M. No. 15/81 dt. 30.10.2019, an email dated 01.11.2019 was sent to the applicant to attend PH on 13.11.2019. As decided in M. No. 16/81 dt. 13.11.2019, the applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to	The Committee decided to wait for the comments.	Deferred

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			Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet.		
R37	APAR INDUSTRIES LIMITED 3410044027 dated 09.04.2018	01/81/050/008 36/AM19/ 34/24/040/003 99/AM18/	The case was ratified in M. No. 07/81-ALC2/2019 dated 10.07.2019 as per written comments dated 05.07.2019 given by Consultant (TEC-3). The applicant vide letter dated 09.10.2019 had requested for revision of ratified norms. An email dated 01.11.2019 sent to the applicant to attend PH on 13.11.2019. As decided in M. No. 16/81 dt. 13.11.2019, the applicant was again called for personal hearing on 26.12.2019 to explain the matter. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. As per NC decision, D/L was sent to the applicant on 27.01.2020. The applicant's reply dated 29.01.2020 forwarded to Consultant (TEC-3) on 05.02.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R38	APAR INDUSTRIES LTD. 0310820050 dated 23.03.2018	01/81/050/000 89/AM19 03/94/040/009 57/AM18	The case was ratified in M. No. 07/81 dated 29.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 30.11.2018 had requested for revision of ratified norms. The case was referred to Consultant (TEC-3) on 04.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to wait for comments. However, no comments have been received yet.	The Committee considered the case as per agenda and noted that earlier the norms were ratified by considering NIL wastage as shown in Appendix-11A. However, the applicant vide representation dated 28.01.2019 has shown wastage in working sheet. On the basis of revised comments given by Consultant (TEC-3), the Committee decided to revise the ad-hoc norms as under:	Approved

Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	76011010	Primary Unalloyed Aluminium	Net plus 1% wastage
2	74081190	Copper Wire Rod : 8 Mm Dia	Net plus 1% wastage
3	39011090	XLPE Compound	Net plus 2.5% wastage
4	39042110	PVC Resin	Net plus 1% wastage
5	29173200	Plasticiser (DOP)	Net plus 1% wastage

RA concerned may take suitable consequential action accordingly.

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R39	APAR INDUSTRIES LIMITED 0310823067 dated 14.08.2018	01/81/050/00641/AM19 03/94/040/00338/AM19	The case was ratified in M. No. 12/81 dated 13.02.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 01.01.2019 had requested for revision of ratified norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to Consultant (TEC-3) for examination & comments. The case was referred to Consultant (TEC-3) on 28.01.2020. However, no comments have been received yet.	Consultant (TEC-3) informed that the case was ratified in M. No. 12/81 dated 13.02.2019. There is no representation after that. Hence, the Committee decided to withdraw the case.	Withdrawn
R40	DISHA AUTO COMPONENTS PVT. LTD. 0310824393 dated 11.10.2018	01/81/050/00891/AM19/ 03/94/040/00615/AM19/	The case was ratified in M. No. 21 dt. 09.01.2018 as per written comments dated 28.10.2019 given by Consultant (TEC-3). The applicant vide letter dated 02.12.2019 had requested for revision of ratified norms. The case was referred to Consultant (TEC-3) on 23.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to wait for comments. However, no comments have been received yet.	The Committee considered the case as per agenda and Consultant (TEC-3) informed that the wastage has been allowed in weight terms but the applicant has requested to allow wastage in length which is not possible as major wastage occur on thickness of pipe. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting as per advice of Consultant (TEC-3).	Deferred
R41	FCI OEN CONNECTORS LIMITED 0710090185 dated 10.08.2012	01/81/071/00011/AM20/DES.II 07/24/039/00001/AM13/	The applicant vide letter dated 30.07.2018 had forwarded a copy of application of above mentioned case and stating that they had applied for fixation of norms in the year 2012, but they had not received any communication on the referred subject. They have once again submitting necessary documents for fixation of norms in respect of said licence. They have also forwarded a copy of ratified norms in respect of AA No. 0710083529 dated 09.07.2012 which was ratified in M. No. 18/81 dated 04.12.2012. They have, therefore, requested to consider the AA No.0710090185 dated 10.08.2012 on repeat with AA No. 0710083529 dated 09.07.2012 as the inputs and outputs are of similar nature but with different nomenclature and without wastage. The application was forwarded to MeitY on 19.02.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and observed the comments given by MeitY vide O.M. No. 17(04)/2019-IPHW dated 06.12.2019 wherein MeitY has stated that authorization	The Committee considered the case as per agenda. The Committee noted that the provision of issuance of AA for Annual requirement in r/o items notified in SION have been brought in Para 4.06(ii) in FTP, 2015-20 whereas the instant AA was issued in the year 2012. Hence, the matter was deliberated in the meeting. On the basis of inputs given by the Technical Authorities, the Committee decided to fix the ad-hoc norms as under : (i) Connectors at Sr. No. 1, 2, 3, 7, 8, 11, 12, 13 of import items **as per GN-4**.	Approved

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			for Annual Requirement need not be submitted for ratification of norms by Norms Committee, instead the RA may issue Authorisation based on Chartered Engineer's Certificate. Hence, the matter pertains to DGFT and comments of MeitY are not applicable. The Committee decided to examine the matter on file.	(ii) Rest of the items on **'Net to Net'** with accountability clause. RA may take consequential action accordingly.	
R42	FCI OEN CONNECTORS LIMITED 1010059351 dated 30.12.2015	01/81/050/00529/AM16/DES.II 10/24/040/00087/AM16/	The case was ratified in M. No. 21 dt. 09.01.2018 as per MeitY comments vide UO No. 17(16)/2016-IPHW dated 01.06.2017 vide email dated 26.09.2017. The applicant requested for revision of ratified norms. The case was referred to MeitY for examination. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to refer the matter to MeitY for calculating the entitlement on the basis of study group report. As per NC decision, the case was referred to MeitY on 10.02.2020.	The representative of MeitY informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R43	FCI OEN CONNECTORS LIMITED 1010059732 dated 23.02.2017	01/81/050/00009/AM18/ 10/24/040/00112/AM17/	The case was ratified in Meeting No. 5/81-ALC2/2018 dated 10.10.2018 as per MeitY vide UO No. 17(26)/2017-IPHW dated 24.09.2018. The applicant vide letter dated 12.12.2018 requested for revision of ratified norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to refer the matter to MeitY for calculating the entitlement on the basis of study group report.	The representative of MeitY informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R44	FCI OEN CONNECTORS LIMITED 1010059569 dated 28.07.2016	01/81/050/00338/AM17/ 10/24/040/00032/AM17/	The case was ratified in M. No. 10/81-ALC2/2018 dated 16.01.2019 as per written comments of MeitY vide No.: 17(1)/2017-IPHW dated 18/19.12.2018. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They have vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to refer the matter to MeitY for calculating the entitlement on the basis of study group report. As per NC decision, the case was referred to MeitY on 10.02.2020.	The representative of MeitY informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R45	FCI OEN CONNECTORS LIMITED 1010059623 dated 05.10.2016	01/81/050/00487/AM17/ 10/24/040/00064/AM17/	The case was ratified in meeting no.10/81-ALC2/2018 dated 16.01.2019 as per written comments of MeitY vide U. O. No. 17(27)/2016-IPHW dated 31.10.2018. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to	The representative of MeitY informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred

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			refer the matter to MeitY for calculating the entitlement on the basis of study group report. As per NC decision, the case was referred to MeitY on 10.02.2020.		
R46	FCI OEN CONNECTORS LIMITED 1010059624 dated 05.10.2016	01/81/050/004 88/AM17/ 10/24/040/000 65/AM17/	The case was ratified in meeting no.10/81-ALC2/2018 dated 16.01.2019 as per written comments of MeitY vide letter No.: 17(4)/2017-IPHW dated 19.12.2018. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to refer the matter to MeitY for calculating the entitlement on the basis of study group report. As per NC decision, the case was referred to MeitY on 10.02.2020.	The representative of MeitY informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R47	FCI OEN CONNECTORS LIMITED 1010059636 dated 25.10.2016	01/81/050/003 61/AM17/ 10/24/040/000 67/AM17/	The case was ratified in meeting no.1/81-ALC2/2019 dated 10.04.2019 as per written comments given by MeitY vide U. O. No.: 17(39)/2016-IPHW dated 27.03.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to refer the matter to MeitY for calculating the entitlement on the basis of study group report. As per NC decision, the case was referred to MeitY on 10.02.2020.	The Committee decided to send again a copy of application to MeitY as requested by the representative of MeitY.	Deferred
R48	FCI OEN CONNECTORS LIMITED 1010059638 dated 25.10.2016	01/81/050/004 15/AM17/ 10/24/040/000 68/AM17/	The case was ratified in meeting no.15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide their U. O. No.: 17(41)/2016-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to refer the matter to MeitY for calculating the entitlement on the basis of study group report.	The Committee noted that the case has not yet been referred to MeitY for calculating the entitlement on the basis of study group report. Therefore, the Committee decided to send a copy of application to MeitY immediately.	Deferred
R49	FCI OEN CONNECTORS LIMITED 1010059661 dated 06.12.2016	01/81/050/004 46/AM17/ 10/24/040/000 81/AM17/	The case was ratified in M. No. 15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.: 17(3)/2017-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue. The case was last considered in M. No. 19/81	The Committee noted that the case has not yet been referred to MeitY for calculating the entitlement on the basis of study group report. Therefore, the Committee decided to send a copy of application to MeitY immediately.	Deferred

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			dt. 26.12.2019 and the Committee decided to refer the matter to MeitY for calculating the entitlement on the basis of study group report.		
R50	FCI OEN CONNECTORS LIMITED 1010059679 dated 05.01.2017	01/81/050/00533/AM17/ 10/24/040/00092/AM17/	The case was ratified in M. No. 1/81-ALC2/2019 dated 10.04.2019 as per written comments given by MeitY vide U. O. No.: 17(13)/2017-IPHW dated 22.03.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to refer the matter to MeitY for calculating the entitlement on the basis of study group report. As per NC decision, the case was referred to MeitY on 10.02.2020.	The representative of MeitY informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R51	FCI OEN CONNECTORS LIMITED 1010059691 dated 13.01.2017	01/81/050/00608/AM17/ 10/24/040/00095/AM17/	The case was ratified in M. No. 15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.: 17(22)/2017-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to refer the matter to MeitY for calculating the entitlement on the basis of study group report.	The Committee noted that the case has not yet been referred to MeitY for calculating the entitlement on the basis of study group report. Therefore, the Committee decided to send a copy of application to MeitY immediately.	Deferred
R52	FCI OEN CONNECTORS LIMITED 1010059721 dated 15.02.2017	01/81/050/00647/AM17/ 10/24/040/00104/AM17/	The case was ratified in M. No. 15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.: 17(23)/2017-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to refer the matter to MeitY for calculating the entitlement on the basis of study group report.	The Committee noted that the case has not yet been referred to MeitY for calculating the entitlement on the basis of study group report. Therefore, the Committee decided to send a copy of application to MeitY immediately.	Deferred
R53	FCI OEN CONNECTORS LIMITED 1010059607 dated 09.09.2016	01/81/050/00360/AM17/ 10/24/040/00059/AM17/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by MeitY vide U. O. No.: 17(40)/2016-IPHW dated 28.05.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to	The representative of MeitY informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred

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			refer the matter to MeitY for calculating the entitlement on the basis of study group report. As per NC decision, the case was referred to MeitY on 10.02.2020.		
R54	FCI OEN CONNECTORS LIMITED 1010059734 dated 09.03.2017	01/81/050/00010/AM18/ 10/24/040/00117/AM17/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by MeitY vide U. O. No.: 17(27)/2017-IPHW dated 09.05.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to refer the matter to MeitY for calculating the entitlement on the basis of study group report.	The Committee noted that the case has not yet been referred to MeitY for calculating the entitlement on the basis of study group report. Therefore, the Committee decided to send a copy of application to MeitY immediately.	Deferred
R55	FCI OEN CONNECTORS LIMITED 1010059308 dated 11.11.2015	01/81/050/00254/AM19/ 10/80/040/00054/AM16/	The case was ratified in meeting No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by MeitY vide U.O. No.: 17(40)/2018-IPHW dated 09.05.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to refer the matter to MeitY for calculating the entitlement on the basis of study group report.	The Committee noted that the case has not yet been referred to MeitY for calculating the entitlement on the basis of study group report. Therefore, the Committee decided to send a copy of application to MeitY immediately.	Deferred
R56	FCI OEN CONNECTORS LIMITED 1010059346 dated 18.12.2015	01/81/050/00531/AM16/ 10/24/040/00082/AM16/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by MeitY vide U.O. No.: 17(9)/2019-IPHW dated 21.05.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to refer the matter to MeitY for calculating the entitlement on the basis of study group report.	The Committee noted that the case has not yet been referred to MeitY for calculating the entitlement on the basis of study group report. Therefore, the Committee decided to send a copy of application to MeitY immediately.	Deferred
R57	FCI OEN CONNECTORS LIMITED 1010059108 dated 13.04.2015	01/81/050/00154/AM16/ 10/24/040/00140/AM15/	The case was approved in M. No. 06/81 dated 26.06.2019 as per written comments given by MeitY vide F. No.: 17(41)/2015-IPHW dated 25.06.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to refer the matter to MeitY for calculating the entitlement on the	The Committee noted that the case has not yet been referred to MeitY for calculating the entitlement on the basis of study group report. Therefore, the Committee decided to send a copy of application to MeitY immediately.	Deferred

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			basis of study group report.		
R58	FCI OEN CONNECTORS LIMITED 1010058810 dated 26.09.2014	01/81/050/00421/AM15/ 10/24/040/00058/AM15/	The case was approved in M. No. 6/81 dated 26.06.2019 as per written comments given by MeitY vide F. No.: 17(40)/2015-IPHW dated 25.06.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to refer the matter to MeitY for calculating the entitlement on the basis of study group report.	The Committee noted that the case has not yet been referred to MeitY for calculating the entitlement on the basis of study group report. Therefore, the Committee decided to send a copy of application to MeitY immediately.	Deferred
R59	TUBEX INDIA 0510399600 dated 01.09.2016	01/81/050/00408/AM17/ 05/24/040/00247/AM17/	This case was rejected in M. No. 01/81 dated 05.04.2017 due to non-submission of reply of deficiency letter dated 13.02.2017. However, the applicant vide letter dated 28.06.2017 requested to fix the ad-hoc norms. The applicant's representation was referred to DPIIT on 14.11.2017. The case was also referred to Consultant (TEC-3) for examination & comments. A deficiency letter as raised by Consultant (TEC-3) was issued to the applicant on 28.10.2019 followed by a reminder on 12.12.2019 as decided in M. No. 13/81 dated 04.10.2019. The applicant's reply dated 16.12.2019 was sent to Consultant (TEC-3) on 23.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to wait for comments.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3)considering reply dated 18.02.2020 as under:	Approved

Sl. No.	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
1	75071200	XFIRE Collar (725 Nos.) (With Stellite 6 - Thermal spray) net weight of including 3.625 kg of spray	54.375 Kg	75051200	Alloy Steel - HS188 (AMS 5772) - Dia bar (2.01" , 2.26" , 3.01")	720 Kg
2	75071200	Insert Liner (365 Nos.)	40.150 Kg			
3	75071200	Sparkplug Insert (65 Nos.)	10.400 Kg	75062000	Alloy Steel-HAST x (AMS 5536) - 0.75" Thick	280 Kg
4	75071200	Flame Detector Insert (120 Nos.)	16.800 Kg			

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			5	7508909 0	Liner Stop (1120 Nos.)	112.000 Kg		plate	
			Note: (i) Grade of import items will match with those used in export items. (ii) As no recovery has been considered, theses norms would not be applicable on repeat basis. RA concerned may take suitable consequential action accordingly.						
R60	KUMAR INDUSTRIES 0510408978 dated 18.12.2018	01/81/050/007 03/AM19/ 05/23/040/004 10/AM19/	The case was ratified in M. No. 12/81 dated 13.02.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 18.05.2019 had requested for revision of ratified norms. The applicant's representation was referred to Consultant (TEC-3) on 28.01.2020 for examination of the case as decided in M. No. 19/81 dt. 26.12.2019.				The Committee considered the case as per agenda and noted that the Committee constituted a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of some applicants manufacturing same/similar products. The report of study group is awaited. A decision would be taken based on the report of the study group.		Deferred
R61	RAYCHEM RPG PVT LTD. 0310815877 dated 21.09.2017	01/81/050/003 68/AM18/ 03/95/040/004 79/AM18/	The case was ratified in M. No. 12/81 dated 13.02.2019 on repeat basis as approved for AA No. 03105917496 dated 9.09.2010. The applicant vide letter dated 11.12.2019 had requested for revision of ratified norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for examination & comments. As per NC decision, the case was referred to DPIIT on 26.12.2019. However, no comments have been received yet.				The Committee decided to wait for the comments.		Deferred
R62	NSIL EXPORTS LIMITED 5610004969 dated 08.08.2016	01/81/050/003 01/AM17/ 56/24/040/000 24/AM17/	The case was rejected in M. No. 18/81-ALC2/2017 dated 21.11.2017 due to non-submission of deficiency letter dated 07.10.2016 raised by MoS. The applicant vide letter dated 03.12.2019 had requested for revision of ratified norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 decided to refer the case to MoS for examination & comments. As per NC decision, the case was referred to MoS on 13.02.2020. However, no comments have been received yet.				The Committee noted the comments given by MoS vide U.O. No. 2(17)/2019-TD dated 19.02.2020. The Committee observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file.		Deferred
R63	JINDAL QUALITY TUBULAR LIMITED 0510410476 dated 03.05.2019	01/81/050/000 49/AM20/ 05/23/040/000 49/AM20/	The case was ratified in M. No. 10/81-ALC2/2019 dated 21.08.2019 as per written comments dated 14.08.2019 given by Consultant (TEC-3). The applicant vide letter dated 10.10.2019 had requested for revision of ratified norms. The case was referred to Consultant (TEC-3) on 24.12.2019 for examination. The case was last considered in				The Committee considered the case as per agenda. Consultant (TEC-3) informed that the applicant has requested for enhancement of wastage as per SION C831. Since, SION for		Deferred

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			M. No. 19/81 dt. 26.12.2019 and decided to wait for comments. However, no comments have been received yet.	seamless pipes are under review, hence the case may be decided accordingly.	
R64	JINDAL SAW LIMITED 0510393185 dated 13.02.2015	01/81/050/00009/AM16/ 05/23/040/00509/AM15/	Initially, the case was ratified in M. No. 10/81 dated 25.08.2015 as per written comments of DPIIT vide U. O. No. 12/101/2015-TSW/39 dated 08.09.2015. The case was also considered in M. No. 11/81 dated 04.09.2019 and the norms were revised as per written comment given by Consultant (TEC-3). Now, the applicant vide letter dated 11.12.2019 had again requested for revision of ratified norms. The case was referred to Consultant (TEC-3) on 24.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to wait for comments.	The Committee considered the case as per agenda and Consultant (TEC-3) informed that there is no merit to consider the applicant representation dated 11.12.2019 as earlier recommendation was as per report of study group. Therefore, the Committee decided to **reject** the applicant's request of revision of ratified ad-hoc norms.	Rejected
R65	JINDAL SAW LTD 0510394385 dated 29.05.2015	01/81/050/00163/AM16/ 05/23/040/00053/AM16/	The case was ratified in M. No. 14/81 dated 20.10.2015 as per written comments of DPIIT vide U. O. No.: 12/115/2015-TSW/72 dated 28.10.2015. The applicant vide letter dated 29.05.2019 had requested to revise the ad-hoc norms. The applicant's representation was referred to Consultant (TEC-3) on 15.07.2019 for examination of the case. The case was considered in M. No. 14/81dated 16.10.2019 and noted that the Authorisation is of May, 2015 and norms were fixed in October, 2015. The applicant requested for revision of norms in 2018. Since, the EOP has already expired and the applicant would have completed the exports, there does not seem to be any logic of revising the norms given that the applicant made exports knowing fully well about the quantities allowed for imports. Moreover, it is not clear as to what thickness of epoxy/adhesive has been considered while fixing norms in SION C-1290, C-1291 and C-10292. The applicant vide letter dated 11.12.2019 stated that they had fulfilled the export obligation within the EOP. Therefore, the applicant has requested to reconsider the case for revision as per the customer's requirement i.e. applied quantity of import item No. 3-Epoxy Power 119.200 MT and import item No. 4 - Adhesive 59.600 MT should be permitted to them. The case was referred to consultant (TEC-3) on 24.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to wait for comments. However, no comments have been received yet.	The Committee decided not to reopen the case as per decision taken in M. No. 14/81dated 16.10.2019.	Withdrawn

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R66	JINDAL SAW LIMITED 0510410575 dated 14.05.2019	01/81/050/00068/AM20/ 05/23/040/00065/AM20/	The case was ratified in M. No. 14/81 dated 16.10.2019 as per written comments dated 21.08.2019 given by Consultant (TEC-3). The applicant vide letter dated 10.10.2019 had requested for revision of ratified norms. The case was referred to Consultant (TEC-3) on 03.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to wait for comments. However, no comments have been received yet.	The Committee decided to remind Consultant (TEC-3) for expediting the comments.	Deferred
R67	UNITED DRILLING TOOLS LIMITED	01/81/171/00012/AM20/DES-II KASEZ/IA/001/2011-12/21	KASEZ vide letter No. KASEZ/IA/001/2011-12/21 dated 29.03.2019/01.04.2019 forwarded the request letter dated 04.02.2019 of the applicant through EEPC for fixation of wastage/scrap percentage for manufacturing of casing pipes with connector. The case was referred to Consultant (TEC-3) on 30.07.2019 for examination. The case was ratified in M. No. 11/81 dated 04.09.2019 as per written comments given by Consultant (TEC-3) allowed wastage of 30% for export items No. 1 & 2, 32% for export items No. 3, 4 & 6 and 31% for export items No. 5, 7 & 8. However, the applicant vide email dated 03.10.2019 requested to allow wastage @ 60% and also for personal hearing. The Committee asked to the applicant to make revised submission during the personal hearing in M. No. 14/81 dated 16.10.2019. The applicant via email dated 14.12.2019 had requested for fixation of wastage/scrap percentage. The case was last considered in M. No. 19/81 dt. 26.12.2019 decided to refer the case to Consultant (TEC-3) for examination & comments. As per NC decision, the case was referred to Consultant (TEC-3) on 26.12.2019	The Committee considered the case as per agenda and Consultant (TEC-3) informed that there is no merit to consider the applicant's representation dated 16.12.2019 as no new information has been provided. Therefore, the Committee decided to **reject** the applicant's request of revision of ratified ad-hoc norms.	Rejected
R68	STERLITE POWER TRANSMISSION LIMITED 0310811681 dated 07.03.2017	01/81/050/00074/AM18/ 03/95/040/00840/AM17/	The case was rejected in M. No. 12/81 dated 05.09.2017 due to non-submission of deficiency letter dated 12.06.2017 raised by DPIIT. The applicant vide letter dated 02.01.2019 had requested for fixation of norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 decided to refer the case to DPIIT for examination & comments. As per NC decision, the case was referred to DPIIT on 29.01.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R69	STERLITE POWER TRANSMISSION LIMITED 0310811638 dated	01/81/050/00073/AM18/ 03/95/040/00654/AM17/	The case was rejected in M. No. 12/81 dated 05.09.2017 due to non-submission of deficiency letter dated 12.06.2017 raised by DPIIT. The applicant vide letter dated 02.01.2019 had requested for fixation of norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 decided to refer the	The Committee decided to wait for the comments.	Deferred

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	06.03.2017		case to DPIIT for examination & comments. As per NC decision, the case was referred to DPIIT on 29.01.2020. However, no comments have been received yet.		
R70	STERLITE POWER TRANSMISSION LIMITED 0310818561 dated 17.01.2018	01/81/050/00177/AM19/ 03/95/040/00227/AM18/	The case was ratified in M. No. 14/81dated 16.10.2019 on the recommendation of representative of DIPP taking cue from SION C-1394. The applicant vide letter dated 02.01.2019 had requested for revision of norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for examination & comments. As per NC decision, the case was referred to DPIIT on 13.02.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R71	STERLITE POWER TRANSMISSION LIMITED 0310814496 dated 06.07.2017	01/81/050/00283/AM18/ 03/95/040/00026/AM18/	The case was ratified in M. No. 1/81 dated 15.05.2018 as per written comments of DIPP vide F. No. 7/257/17-TSW/16 dated 18.04.2018. The applicant vide letter dated 02.01.2019 had requested for revision of ratified norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for examination & comments. As per NC decision, the case was referred to DPIIT on 13.02.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R72	STERLITE POWER TRANSMISSION LIMITED 0310818549 dated 16.01.2018	01/81/050/00178/AM19/ 03/95/040/00657/AM18/	The case was ratified in M. No. 06/81 dated 01.11.2018 on the recommendation of representative of DIPP. The applicant vide letter dated 02.01.2019 had requested for revision of ratified norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for examination & comments. As per NC decision, the case was referred to DPIIT on 13.02.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R73	STERLITE POWER TRANSMISSION LIMITED 0310816650 dated 31.10.2017	01/81/050/00480/AM18/ 03/95/040/01020/AM17/	The case was ratified in M. No. 3/81dated 14.08.2018 as per comments of DIPP vide F. No: 7/31/2018/TSW dated 18.04.2018. The applicant vide letter dated 02.01.2019 had requested for revision of ratified norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for examination & comments. As per NC decision, the case was referred to DPIIT on 13.02.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R74	KOTSONS P. LTD 0610038228 dated	01/81/050/00326/AM16/ 06/24/040/00024/AM16/	The case was ratified in M. No. 20/81 dated 12.01.2016 as per written comments of DHI vide U. O. No. 3(214)/2015/TSW(B)/398 dated 18.12.2015. The applicant vide letter dated 27.11.2019 had requested for revision	The Committee decided to wait for the comments.	Deferred

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	22.09.2015		of ratified norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DHI for examination & comments. As per NC decision, the case was referred to DHI on 13.02.2020. However, no comments have been received yet.		
R75	PARAM INDUSTRIES 0310812841 dated 26.04.2017	01/81/050/00135/AM18/ 03/95/040/00044/AM18/	The case was rejected in M. No. 14/81 dated 03.10.2017 due to non-submission of deficiency letter dated 30.05.2017 raised by DIPP. The applicant vide letter dated 27.11.2019 had requested for fixation of norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 decided to refer the case to DPIIT for examination & comments. As per NC decision, the case was referred to DPIIT on 29.01.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R76	WELSPUN CORP LTD. 3410044590 dated 15.10.2018	01/81/050/00609/AM19/ 34/24/040/00222/AM19/	The case was ratified in M. No. 9/81 dated 07.08.2019 as per written comments dated 05.08.2019 given by Consultant (TEC-3). The applicant vide letter dated 27.09.2019 had requested for revision of ratified norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to Consultant (TEC-3) for examination & comments.	The Committee noted that earlier the proposal was approved with 5% wastage for import converting plates into pipes. The firm has informed that they want to import slabs in place of plates and have requested for additional wastage for converting slabs into plates. The committee noted that as per the Authorisatio, the applicant is importing **'Alloy/non-alloy steel Slabs'** at import item Nos. 1 and 2. Therefore, the Committee decided to **revise the ad-hoc norms** on the recommendation of Consultant (TEC-3) and Consultant (SKB) as under: 1. Quantity of the import of Alloy Steel Slabs of relevant Grade at Sl. No. 1 and Quantity of import of Non Alloy Steel Slabs at Sl No 2 may be allowed with 12% wastage. **Note: The decision for rest of the import items will remain unchanged as decided in M. No. 9/81**	Approved

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				dated 07.08.2019. RA concerned may take suitable consequential action accordingly.	
R77	RR KABEL LIMITED 0310823945 dated 24.09.2018	01/81/050/00503/AM19/ 03/95/040/00599/AM19/	The case was ratified in M. No. 4/81 dated 29.05.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 08.07.2019 had requested for amendment in ratified norms. The case was referred to Consultant (TEC-3) on 28.01.2020 for examination as decided in M. No. 19/81 dt. 26.12.2019.	The Committee considered the case as per agenda and Consultant (TEC-3) informed that the applicant had amended export product by dropping net content of import items which cannot be agreed upon. Therefore, the Committee decided to reject the applicant's request.	Rejected
R78	TRAFOMEC INDIA MAGNETICS PVT. LTD. 0710090674 dated 11.09.2012	01/81/050/00270/AM13/ 07/24/040/00216/AM13/	Initially, the case was rejected in M. No. 21/81 dated 31.12.2013 as per written comments of DHI vide U. O. No. 3(41)/2012/TSW(B)/294 dated 06.12.2013. The case was again considered in M. No. 11/81 dated 22.08.2017 and rejected due to non-submission of reply of deficiency letter dated 13.04.2017 raised by DHI. Now, the applicant vide letter dated 01.05.2019 had furnished reply & requested for ratification of ad-hoc norms. The representation was referred to DHI via email dated 24.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to defer the case with an advice to the section to trace out the main file as main file was not available. Main file is traced out and referred to DHI on 12.02.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R79	DYNAMIC FLOW PRODUCTS PVT. LTD. 0310814660 dated 18.07.2017	01/81/050/00296/AM18/ 03/94/040/00321/AM18/	The case was ratified in Meeting No. 3/81-ALC2/2018 dated 14.08.2018 with 10% wastage. The applicant vide letter dated 30.12.2019 requested to revise the ratified norms as 30% wastage instead of 10% wastage. The case was referred to Consultant (TEC-3) on 31.01.2020.	The Committee considered the case as per agenda and decided to refer the case along with the reply of the applicant to Consultant (TEC-3) for comments.	Deferred
R80	DISHA AUTO COMPONENTS PVT.LTD. 0310827926 dated 27.03.2019	01/81/050/01182/AM19/ 03/94/040/01128/AM19/	The case was ratified in Meeting No. 16/81-ALC2/2019 dated 13.11.2019 as per written comments dated 08.11.2019 given by Consultant (TEC-3). The applicant vide letter dated 26.12.2019 requested for revision of ratified norms stating to allow import quantities in Unit of Measurement as Meter with rejection/wastage of 9% on raw materials or 9.89% on finished product.	The Committee considered the case as per agenda and Consultant (Tec-3) informed that wastage has been allowed as requested with 20% recovery in weight. The applicant has requested wastage in length which is not possible as major	Deferred

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				wastage occur on thickness of pipe. The applicant has sought PH in the matter. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee.	
R81	JINDAL SAW LIMITED 0510409209 dated 07.01.2019	01/81/050/009 48/AM19/ 05/23/040/004 40/AM19/	The case was ratified in M. No. 12/81 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 03.01.2020 stated that NC allowed the quantity of imported item No. 1 and 2 with 10% wastage instead of 20% wastage as per SION C797. Therefore, they requested to allow 20% wastage in respect of import item at Sl. Nos. 1 & 2. The applicant's representation was forwarded to Consultant (TEC-3) on 22.01.2020 for examination of the case. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R82	JINDAL SAW LIMITED 0510409209 dated 07.01.2019	01/81/050/009 48/AM19/ 05/23/040/004 40/AM19/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 03.01.2020 stated that NC allowed the quantity of imported item No. 1 and 2 with 10% wastage instead of 20% wastage as per SION C797. Therefore, they requested to allow 20% wastage in respect of import item at Sl. Nos. 1 & 2. The applicant's representation was forwarded to Consultant (TEC-3) on 22.01.2020 for examination of the case. However, no comments have been received yet.	The case No. R81 is repeated.	Withdrawn
R83	JINDAL SAW LIMITED 0510409268 dated 09.01.2019	01/81/050/009 55/AM19/ 05/23/040/004 54/AM19/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 06.01.2020 requested for revision of ratified norms and stated that the quantity of imported item No.1 Epoxy Powder has allowed 236.219 MT instead of claimed after enhancement 306.219 MT while import item No.8, Primer SK345 has fully disallowed by the Norms Committee. The applicant's representation was forwarded to Consultant (TEC-3) on 31.01.2020 for examination of the case. However, Consultant (TEC) requested to refer the representation with main file..	The Committee directed the section to send the representation with main file.	Deferred

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R84	ECIE IMPACT PVT. LTD. 0710086493 dated 22.02.2012	01/81/050/00029/AM13/ 07/24/040/00446/AM12/	The case was rejected in M. No. 14/81-ALC2/2013 dated 24.09.2013 due to non-submission of reply of deficiency letter raised by DPIIT. The applicant vide letter dated 30.12.2019 requested for fixation of ad-hoc norms. The applicant's representation was forwarded to DPIIT on 31.01.2020. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R85	MPP TECHNOLOGIES PRIVATE LTD. 0710106967 dated 13.11.2014	01/81/050/00512/AM15/ 07/24/040/00296/AM15/	The case was ratified in M. No. 6/81-ALC2/2015 dated 30.06.2015 as per written comments of DHI vide U. O. No. 3(174)/2014/TSW(B) dated 13.07.2015. The applicant vide letter dated 28.08.2016 requested for ratification on repeat basis AA. No. 0710093908 dt. 22.02.2013, 0710096368 dt. 02.07.2013, 0710103837 dt. 01.05.2014 & 0710098133 dt. 06.09.2013.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering revision of the case.	Deferred
R86	PALOMA TURNING COMPANY PRIVATE LIMITED, BANGALORE, A 100% EOU	01/81/171/00022/AM20/DES2/ CSEZ Bangalore F.No.1/19/2006-EOU:CSEZ	Paloma Turning Company Private Limited, Bangalore, a 100% EOU, vide letter dated 02.08.2016 stated that they are manufacturer and 100% exporters of customized machined components made out of bar stocks/Cut blanks/Forgings, Tubes of various metals made on CAM operated automatics, CNC Machines as per customer specification and drawings. The finished export product is manufactured out of this raw material the remnant is the scrap generated since the process involves machining of metals out of bar stocks/Cut blanks/Forgings, Tubes. Therefore, the applicant had requested to fix the scrap norms. O/o MSME Development Institute, Bangalore vide letter dated 02.05.2011 had enclosed a copy of the percentage of scrap generated from Aluminium, Steel, Stainless Steel works out from 16 to 80% as Annexure 'A'.	The Committee considered the case as per agenda and observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file.	Deferred
R87	KEI INDUSTRIES LIMITED 0510405980 dated 26.03.2018	01/81/050/00135/AM19/ 05/23/040/00502/AM18/	The case was ratified in M. No. 12/81-ALC2/2018 dated 13.02.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 24.05.2019 requested to allow import item no. 4 "Antimony Trioxide" as applied.	The Committee considered the case as per agenda and as per written comments of Consultant (TEC-3), decided to allow import of Antimony Trioxide, which was not allowed earlier, with 5% wastage. RA concerned may take	Approved

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				suitable consequential action accordingly.	
R88	PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED 0710064492 dated 04.05.2009	01/81/050/00026/AM10/ 07/24/040/00039/AM10/	The case was withdrawn in M. No. 44/81-ALC2/2009 dated 02.02.2010 on the ground that the case was rejected in M. No. 38/81 dated 22.12.2009 (actually held on 29.12.2009) due to non submission of reply of the deficiency letter raised by DIPP. The applicant vide letter dated 11.11.2019 furnished reply with a request to fix the ad-hoc norms and also asked for personal hearing. The applicant's representation was forwarded to DPIIT on 31.01.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R89	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED 0710111004 dated 19.01.2017	01/81/050/00297/AM18/ 07/24/040/00259/AM17/	The case was ratified in M. No. 15/81-ALC2/2017 dated 17.10.2017 as per DIPP comments vide U. O. No. 12/72/2017-TSW/64 dated 17/10/2017. The applicant vide letter dated 25.11.2019 stated that the norms for the AA 0710111004 dated 19.01.2017 was incorrectly fixed irrespective of the licence applied under no norms repeat basis and requested for re-fix the ad-hoc norms as approved for AA No. 0710105804 dated 17.07.2014 in M. No. 21/81 dated 27.01.2016. The applicant's representation was forwarded to DPIIT on 31.01.2020 for examination of the case.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering revision of the case.	Deferred
R90	LAXMI ELECTRONICS MOULDS & PRECISION ENGG P. LTD. 0710094713 dated 09.04.2013	01/81/050/00090/AM14/ 07/24/040/00523/AM13/	Initially, the case was rejected in M. No. 8/81-ALC2/2015 dated 28.07.2015 due to non submission of reply deficiency letter dated 11.12.2014 raised by DeitY. However, the applicant vide letter dated 09.12.2017 & 30.01.2018 furnished the reply with a request to fix the ad-hoc norms. The case was again considered in M. No. 7/81 dated 10.07.2019 and norms were ratified as per written comments given by Consultant (TEC-1). Now, the applicant vide letter dated 03.01.2020 had requested to revise the ratify norms for the materials imported against export of catheters.	The Committee decided to refer the case to Consultant (TEC-1) for examination & comments.	Deferred
R91	SYNERGIES CASTINGS LIMITED	VSEZ File No. 8/EOU-326/VSEZ/2020/312	Office of DC, VSEZ, Visakhapatnam vide letter dated 14.01.2020 had referred a copy of application dated 02.05.2017 of Synergies Castings Limited stating that the unit is a 100% EOU manufacturer and exporter of Aluminium Alloy Wheels and requested for fixation of wastage norms. The representation was forwarded to DPIIT on 31.01.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred

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Standard Deficiency Format (SDF)

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
√	**19**	**Any other information:**
	20	The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, E-mail: nc2.dgft@nic.in, Office Tel.: 23061562, Extn.267.

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Government of India
Director General of Foreign Trade

DGFT UO No. 01/81/50/917/AM-19/DES-II/12 dated 13.01.2020

Advance Authorization No. 0310825265 dated 28.11.2018

M/s PHOENIX Foils Pvt Ltd, Mumbai.

We may allow wastage @ 3% on import Cold Rolled Stainless Steel Wide Coils/Strips (Prime Quality), Thickness 0.20 MM to 5.00 MM (Grade 410S) against export of Cold Rolled Stainless Steel Strips, Thickness 0.01 MM to 3.00 MM, Grade 410S. However, the width and thickness of imported cold rolled stainless steel coils/strips should be more than the width and thickness of the exported stainless steel strips.

Bhatnagar
(S.K. Bhatnager)
TC(SKB)
13.01.2020

Shri Amit Kumar
Asstt Director (NC-II)

File No.P-47011/176/2019-TSW

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19.02.2020

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

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Subject: - M/s Sharbin International -A.A.No. 0810144740 dated 07.03.2019
Reference: -01/81/050/1141/AM19/DES-2/227 dated 18.12.2019

With reference to the above, the undersigned is directed to say that the instant AA may be ratified as under:

1. Description and quantity of export items at Sl.No.1 and 2 may be specified as follows:

Sl.No.	Description	Quantity (MT)
1	Aluminium Foil Containing 12280 Boxes of 365Gms of Aluminium Foil, Having Thickness: 15Micron, Width:120MM, Length:75 MTR	4.482
2	Aluminium Foil Containing 5250 Boxes of 1700Gms of Aluminium Foil, Having Thickness:13Micron, Width:300MM, Length:160MTR	8.925 MT

2. Words" made of Aluminium, Thickness: 15 Microns & Width 120 MM" may be suffixed with the description of import item at Sl. No. 1.
3. Words" made of Aluminium, Thickness: 13 Microns & Width 300 MM" may be suffixed with the description of import item at Sl. No. 2.
4. Quantity of import item at Sl.No.1 may be allowed as 4.527 MT as 1.01 Kgs./Kg. content in export item at Sl. No. 1.
5. Quantity of import item at Sl.No.2 may be allowed as 9.014 MT s 1.01 Kgs./Kg. content in export item at Sl. No. 2.

Norms Committee may take a view.

24/01/2020

(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO P-47011/176/2019-TSW dated 24.01.2020

AA No: 0510410450

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19.2.2020

Reply dt. 06.11.19

On the basis of study group report, proposal is recommended as follows-

EP - 1. CS Bare pipes - 226.71 MT

2. CS LSAW 3 LPE coated pipes -120.645 MT & surface area to be coated 940.802 sq. Mtr.
Coating thickness (i) Epoxy 150 micron (ii) Adhesive 200 micron (iii)HDPE 1900 micron

3. CS HSAW 3 LPE coated pipes -9514.675 MT & surface area to be coated 92239.33 sq. Mtr.
Coating thickness (i) Epoxy 150 micron (ii) Adhesive 200 micron (iii)HDPE 1900 micron

Import 1- Desciption & qty. as per Sl. No. 1 of SION C 593

2- Welding Wire - 38.727 MT

3 to 6 - Upto 2% of fob value

7 - Relevent epoxy powder - 23.1 MT

8- Relevent adhesive - 21.2 MT

9- HDPE - 271.4 MT

Grade & thickness of steel to match in import & export

(coating thickness is taken fro test report)

19.02.20

DES II

(121)

Meeting No 22/81
dt. 19/02/2020

SIEMENS GAMESHA RENEWABLE POWER PVT. LTD.
ADV AUTH. NO 0410166177 DT 21.10.2019

On the basis of calculation sheet and material balance submitted by the firm o.
The licence may be ratified as under.

Export item: BLADE SG-145 3.4 MW - 4.00 NO.

(Net weight not less than 82.821 MT)

Sl.	SL. NO .OF ADV ATUH.	QTY IN KGS
1	2	22732.0
2	3	6790.0
3	6	188.6
4	9	859.04
5	10	877.824
6	11	295.92
7	12	9.864
8	22	1.36
9	23	0.28
10	26	8137.36
11	27	14817.4
12	30	3384.8
13	31	3731.64
14	32	21891.32
15	14 to 17	Consumables, Qty as applied for ,value all together restricted to 1.75 % of FOB value
16	18, 33 to 42	Components allowed as per G N 4
17	Rest of the items	As applied for
18	29	2340.0

17/02/2020
SHAISH KUMAR